277 Motion of Thanks on

THE DEPUTY CHAIRMAN: Okay. At 4.30. Whatever you want. It is not my problem.

SHRI DIPEN GHOSH: In thatcase,do you suggest that the discussiononthe Motion of Thanks will remainsuspended for some time?

THE DEPUTY CHAIRMAN: Yes. It remains suspended in the night also when we adjourn the House. (*Interruptions*)

SHRI DIPEN GHOSH: It isnot aquestion of night. During thecurrencyof the session. (Interruptions)Madam..it is not a question of joke.

THE DEPUTY CHAIRMAN: No. It is not a joke. I am very serious.

SHRI DIPEN GHOSH: I want to know because I have a Special Mention.

THE DEPUTY CHAIRMAN: I will allow you at 4.30. If you want it at 4.30. we wil) take it up at 4.30. Four-thirfy *[Interruptions]*

अब एकदम झान्टि के मुथ ्रम नरंश यदिव जो को तुनने की गुराकरे।

MOTION OF THANKS ON THE PRESEDEND'S ADDRESS

अर्रे राम तरेश यादव (उत्तर प्रदेश) : उपसमापति महोदया, मैं प्रस्ताव करता हं कि :

राष्ट्रपति के प्रति निम्नलिखित रूप में कुतज्ञता ज्ञापित की जाये :---

> "राष्ट्रपति मे 24 फरबरी, 1992 को ससद् की दोनों सभाषों की बैठक में कृपश जो ग्रभिभाषण दिया है, उसके लिए राज्य सभा के सदस्य, जो सभा के वर्तमान सत्न में उपस्थित हैं, राष्ट्रपति के प्रति ग्रपनी हादिक मुतत्रदा ज्ञापित करते हैं।"

महोदया, महामहिम राष्ट्रपति जी का अभिषाषण सरकार की नीतियों और कार्य-कमों का बिग्दर्शक होता है। सरकार की नीति क्या है, सरकार की दुष्टि क्या हैं, कहां सरकार जाना चाहती है, इसका सारा संक्रिप्त विवरण, संकेत राष्ट्रपति के मधि-

भाषण में दिखायी पडता है । जब दिखाई पड़ता है तो महोदया, इस अवसर पर इतना जरुर कहना चाहता हूं कि यह जनतंत है और जनतंत्र में ससद ही सर्वोच्च संस्था है किसी देश की और आपन देश में जो लोग सभा और राज्य सभा है, यह सर्वोच्च सरथाएं हैं। जनतंत्र में झापसी विचार-विभर्श के झाधार पर, वहस के आधार पर निर्णय हुआ करते हैं और निर्णय होने के पश्चात् ही निर्णय देश की जनता के सामने जाता है। जो सरकर की मगीनरी है उसे कार्य रूप में परिणत करती है इसलिए ऐसे समय में इस अभिभाषण में जो राष्ट्र के सामने चुनौतियां खड़ी हैं च हे झातकवाद की हो, चाहे आधिक स्थिति हो या और जो सारी समस्य एं हैं गरीबी निवारण की समस्यय है, उन स री चुनौतियों का एक तरह से संकेत माल दिया गय है। इसलिए मैं यह कहना च हता हूं कि जब पहली बार मह महीम राष्ट्रपति के ग्रभिभाषण का सनर्थन करने के लिए खड़ा हमा हतो मैं उधर बैठे जोगों से कहना चहता हं कि जब जनतंत्र में सब को अपनी ब त कहने का हक हासिल है, विचार-विभर्श करने का हक हासिल हैतो उन्हें राष्ट्रपति के अभि-भाषण को बहुत श न्तिपूर्वक सुननः चाहिय था, उसका बहिष्कार नहीं करना च हिये था ल्योंकि उससे वल फेलता है सुनने और उसके बाद जितन करने का भी। इधर कई दिनों से जिस तरह से सदन की कार्यधाही में ग्रवरोध उत्पन्न किना जाता है किसी न किसी प्रश्न को लेकर के बह समय जो राष्ट्र की जनतः का है जिसमें सारा पैसा लगता वह एक तरह से ग्रच्छा नहीं दिखाई पड़ता है उसकी तरफ से अण्छा नहीं दिखाई पड़ता है। उस तरफ से सारे सांसदों का घ्यान प्राकर्षित करना चाहता हं क्योंकि अपके समने चनौतियां हैं धीर धवसर भी है (व्यवधान) च नौतियां भी हैं और इस से बढ़िय सदनमें कोई दूसरा अवसर भी नहीं मिलत है जहां विपक्ष ग्रापनी भावनाओं को, सरकार की नीतियों के प्रति अपने दुष्टिकोण को रख प्रगर इससे बढ़िया ग्रवसर होता तो सके मैं मोरारका जी से भी कहता चलिये हम लोग बैठकर विचार करेंगे लेकिन इन चुनौतियों को सामने रखने के लिए सदन से उप मुक्त, इस सदन से उपंयुक्त कोई दूसरी संस्था जनत'त में नहीं हो सकती है। इसलिए महा-महिम राष्ट्रपति महोदय ने पहले ही कुछ

[श्री राम तरेश यादव]

समस्य ओं की चर्चा की है जो राजनीतिक हैं और राजनीतिक चर्चा करते समय पंजाव की तरफ विशेष ध्यान आकपित किया है। महोद रा, पंज ब जो कान्तिकारियों की धरती रही, जहां पर जलियांवाला बाग गोली का हुन्ना, साइमन कनीशन का बहिष्कार करते हेए लाला लाजपतराय पर लाठियां पडीं, त्रिटिश सरकार के दमन का विचार वह धरती रही और ऐसी धरती जहां से गर नानक जी का शान्ति, प्रहिंसा धौर प्रेम का संदेश आया, गुरग्रन्थ सहब का वर्तमान दर्शन जिस घरती धर हो, पिछले कुछ दिनों से, कुछ वर्थों से उस धरती पर ग्रातंकव द की जडे जिस तरह से जम गई है अह देश के लिए बड़ा चिन्ता का विवय है। इसलिए मैं कहना चाहता हुं कि उधर बैठे हुए लोग जब सत्ता में आए थे, ग्रानेकी बात कर रहे थे तो उस समय उन्होंने अपने चनाव घोषणा-पत में कहा था कि Elections to the Punjab Assembly will be held expeditiously.

हम पंजब में चुनाव जल्दी करादेंगे। वह तो चले ही गये, दुधर से उधर जा बैठे हैं लेकिन पंजाब का चुनाव नहीं करा सके तथा वहां परजो द्यातंकवाद की स्थिति थी उसका सामना भी नहीं कर सके ।

THE LEADER OF THE OPPOSITION (SHRI S. JAIPAL REDDY): Madam, I would like to put the record straight. The election process was started in Punjab. The Congress(I) boycotted that election. And the Congress (I) which has come to power again got the election cancelled. You must first apologise to the nation. (*Interruptions*)

THE DEPUTY CHAIRMAN; Please. Mr. Jaipal Reddy.

SHRI S. JAIPAL REDDY: You have not participated in the election.

THE DEPUTY CHAIRMAN: Please, Mr. Jaipal Reddy. Let me remind the House that the meaning of a discussion from every section of the House is that while you get your chance, you can say if he has said anything wrong. If you

keep on interrrupting, then I am sure, you are not going to agree with every word Mr. Ram Naresh Yadav says. So, let us not do that.

SHRI YASHWANT SINHA (Bihar): On facts, we will challenge. If it is totally wrong, it has t_0 be challenged.

SHRI S. JAIPAL REDDY: The fact of the history is that the election process started in Punjab, and you could not participate in the election. You got the election postponed. (*Interruptions*)

THE DEPUTY CHAIRMAN: Please do not interrupt. I am not allowing any interruptions.

श्री ईश धत्त साधव : महोदया....

उप तमापति : ग्राप डिप्टी लीडर हैं अपनी प∶र्टी∠ के, बैठिए. (व्यवधान)

That is not proper. I am not allowing. Anybody who speaks without my permission is not going on record. (*Interruptions*)

SHRI KAMAL MORARKA (Rajasthan):

I am not allowing anything.

SHRI YASHWANT SINHA: **

Madam, he should also maintain discipline.

उपक्ष्भापतिः राम नरेश जी बोलिए धाप । कंटीन्यू करें । ग्राप बोलते रहिए ।

धो राम तरेश यादवः महोदया, यह नेशनल फ्रंट का घोषणापत मेरे हाथ में है जो पूरे देश की जनता के सामने गया या और जिसके ग्राधार पर इन लोगों ने चुनावी वादे किये थे। इसके ग्राधार पर मैं कहना चाहता हूं कि नेशनल फ्रंट जब सत्ता में ग्राया तो इन्होंने (क्यवधान) ग्राप भी इनके साथ में थे (क्यवधान) नेशनल फ्रंट साथ में था।

ुज्यसभाषतिः ग्रापु जरा कृपया खामोशी से सुनिए (व्यवधानः)

**Not recorded.

281 Motion of Thanks on

THE DEPUTY CHAIRMAN: I tell you one thing. I am repeating it again. I don't believe you are going to agree with Mr. Ram Naresh Yadav. So, whatever he says, you are not going to believe it. So, let him speak. This is not the only point you are not agreeing to. And I am sure he is not going to agree to what you say. So. let us have a discussion in healthy spirit. (*Interrupttins*) Please This is the meaning of democracy. Please have patient is ame from this side also.

थ्री राम नरेश धाट्यः महोदया, चुनाव तो नहीं करा सके...

उपत्रभादतिः ग्रभी जरा चुप हो जाइये।

थों राज नरेश याक्ष्व : चुनाव तो नहीं करा सके ! इतना जरूर एक काम हुआ कि ये लोग प्रापस में ट्टकर कोई इधर बैठे, कोई उधर बैठे । इतना जरूर हो गया । इसीलिए मामले को हल नहीं कर सके । जहां तक कांग्रेस पार्टी का

SHRI V. GOPALSAMY (Tamil Nadu): Madam, they chanced only positions but Mr. Yadav has changed parties.

श्री राम नरेंग गाउव ः महोदया. वास्तविकता यह है कि पंजाब की सीमा करीब 554 किलीमोटर लगती है पाकिस-तान से ग्रौर उस सीमा पर सरकार की तरफ से पिछले दिनों जो कदम उठाये गये थे हमारी सरकार ने, कांग्रेस की सरकार ने राजीव गांधी के नेतृत्व में जो कदम उठाये थे और इधर वर्तमान श्री पी०वी० नरसिंह 👝 राव के कुशल नेतुत्व जो कदम उठाये गये हैं उनके स्नाधारे पर एक बात तो साफ दिखाई पड़ती है कि उस आतंकवाद को रोकने के लिए-नयोंकि बाहर से लोग श्राते थे, ग्रन्तंकवादी भ्राते थे, जो हथियार लेकर आते थे, जो प्रशिक्षण प्राप्त करके भ्राते थे पंजाब में उनके जरिये जिस तरह से ग्रातंकवःद को बढावा दिया जा रहा था उसको रोकने के लिए बाड लगायी गयी और उसके साथ साथ फलड लाइट का इंतजान किया गया करीब 384

िलंभीटर तक । इन सब चीजों के साथ साथ एक चीज थी जो विशेष रूप से बहुत चिंता का विषय बनी हई थी जिसकी तरफ ण्छिली बार राष्ट्रपति का अभिभाषण जब सदनों में हुआ था तो उस समय भी, 21 फरवरी, को उन्होंने पूरे देश की जनता का ध्यान उधर दिलाया था। सचमच एक चिंता का विषय अन गया था इसलिए कि 1990-91 में 5058 लोग मारे गये थे, उस ग्रातंकवाद के शिकार हुए थे और 1978-79 तक कुल 5070 लोग मौत के शिकार हुए थे, उनकी हत्यायें हुई थीं। इसलिए एक साल के ग्रंदर इतने लोगों की हत्या का होना पूरे देश के लिए एक चिंता का माहोल बनना, वातावरण बनना बहुत ही ग्रावश्यक था, उम वात को ध्यान में रखकर ही पार्टी ने ग्रपने घोषणा पत्न में कहा था कि हम सत्ता में श्राने के बाद पंजाब की समस्या को हल करने के लिए--एक बात तो जरूर दिखाई पड़ती है कि जनता के हाथों में यंजाव के शासन को सौंप दें। चुने हए ग्रतिनिधियों के हायों में, जनता के हाथों में वजाव के भाग्य का फैसला करने का ग्रधि-कार उन्हें देने का काम किया है। यह निर्णय घोषणा-पत्न में किया गया था ग्रौर उसके ग्राधार पर चुनाव भी हुग्रा, चुनाव के नतीजे भी ग्राए ग्रौर, महोदया, बहत प्रसन्नता की बात है कि बेम्रंत सिंह के नेतत्व में पंजाब में कांग्रेस पार्टी की सरकार वनी है, जो निश्चित रूप से जो वहां की चुनौतियां हैं, पंजाब के सामने जो आतंकवाद बँड़ा हुआ है, उन सारी समस्थाओं को हल करने में गंभीरता के साथ विचार कर रहे हैं ग्रौर करेंगे भी, क्योंकि चुनाव के नतोजे जो ग्राए, उसमें भी एक बात में कहना चाहता हूं कि जब जनतांतिक ढंग से चनाव की प्रक्रिया में भाग लेकर उस पंजाब की समस्या को हल करने का समय झा रहा था, उस समय भी लोगों ने जुनाव का बहिःकार किया और बहिष्कार करके जो एक उनतांतिक प्रक्रिया हो सकती है--ग्राप चुनाव में भाग लेते।

कांग्रेस पार्टी ने अगर उस समय रह कर दिया था, चुनाव नहीं करवाने का फैसला किंधा था, उस बान को जनता के

बीच में लेकर ग्राप जाते और कहते कि कांग्रेस की सरकार ने गलत काम किया है । उसका फायदा आपको मिलता या कांग्रेस को मिलता। यह बात चुनाव के बाद मतदान के बाद आ जाती, लेकिन ग्रापने वह भी, कुछ लोगों ने हिम्मत नहीं की, चुनाव का बहिष्कार किया । लेकिन इनके बावजूद भी वहां की जनता ने, उस आतंकवाद की परिस्थिति में जहां पर कि डिंसा का माहौल हो, जहां पर कि घोर श्रातंकवाद का वातावरण व्याप्त हो. उस परिस्थिति में भी कितनी दिलेरी और सा**हस से काम क्षेकर जनतां**विक तरीके में विश्वान करके जिस तरह से मतदान केन्द्रों पर जाकर मतदान किया झौर कांग्रेस के पक्ष में विद्यान सभा में भी दो-तिहाई से ग्राजिक बहमत प्राप्त करके कांग्रेस पार्टी ने वहां पर एक ऐसा ऐतिहासिक काम किया है ग्रौर जनता के हाथों में, जो चुने हुए लोग थे, उनके हाथों में सासन की बागडोर देकर पंजाब की समस्या को हल करने का एक ग्रवसर दिया है।

इसलिए महासहिम राष्ट्रपति जी ने भा अपने ग्रभिभाषण में कहा है कि चुनौती भी है श्रौर ग्रवसर भी है ग्रौर उस अवसर का लाभ वहां की सरकार लोगों से बात करके—एक बात बहुत साफ है कि संवैधा-जिक ढांचे के ग्रंतगंत जैसा कि हमारे प्रधान मंत्री ने कई एक ग्रवसरों पर कहा है ग्रौर कल भी कहा है कि हम संवैधानिक ढांचे के प्रंदर रह कर इस ग्रातंकवाद का सुकावजा करने के लिए किसी भी धाक्ति से चाहे ग्रौर भी जो बहां के ग्रातंकवादी संगठन हैं उनसे मिल करके भी बातचीत करने के लिए भी सरकार पीछे नहीं रहेगी। इसलिए यह भी मामला ग्रपनी जगह पर बहत ही स्पष्ट है।

साथ ही कश्मीर का भागला भी वैसा ही है । महोदया कश्मीर में सीला के पार से वलों का ग्राना वैसी ही स्थिति है द्यातंकवादियों की सहायता, हथियार देना ग्रीर उगतें विशेष रूप से एक बात साफ है कि शकिस्तान में जो तथाकथिंग समायोजन पाक ग्रा पार कश्मीर की बात कही जाती है वहां पचा सों शिक्षण के केन्द्र भी है । यहां से हथिया र भी ग्राते हैं लोग लेकर घुसते हैं और घुसने के बाद कश्मीर की उस घरती को जो धरती का स्वर्ग माना जाता है, परियों का देश माना जाता है, ऐसे कश्मीर को जहां के झरने, जहां का प्राकृतिक सौंदर्य और ऐसा कश्मीर, जिस कश्मीर में इस देश के ग्रंदर जो हमारे संविधान में सेक्युलरिज्म की व्याख्या की गई, है, व्यवस्था की गई है, उस कश्मीर ने सेक्युलरिज्म का जिस तरह से परिचय दिया था, वह कश्मीर ग्राज जिस तरह से एक ऐता प्रङ्ग बन गया है, वह भी एक जुनौती है पूरे देश के लिए राष्ट्र के जिए ग्रीर चिंता का विषय भी है।

मैं इसलिए कहना चाहता हूं कि जिस तरह सार; अपहरण की घटनायें हो रही हैं और 56 हजार परिवार कल्मीर को छोड़ कर जिस तरह से वहां से भागे हैं, दूसरी जगहों पर शरण ने रहे हैं, उनकी भी समस्या का समाधान करने का सवाल है।

इन सारी चीजों के होते हुए जवकि पाकिस्तान का हाथ दिखाई पड़ता है, ग्रभी पिछले दिनों प्रधान मंत्री जी ने पाकिस्तान के प्रधान मंत्री से बात भी की। प्रधान मंत्री भी ग्राये थे, उनसे भी सारी बातें हुई, लेकिन इसके बावजूद भी जिस तरह से वहां के जो कई संगठन हैं ग्रौर उनके आधार पर जो वहां पर इस तरह की स्थिति पैवा की जा रही है, यह बहुत ही गंभीर विषय है। उसकी तरफ भी सरकार का ध्यान गया है।

मैं इसलिए कहना चाहता हं कि सचम्च में इधर पिछले दिनों जिस तरह से ग्रमान-उल्लाखां नेजो कश्मोर में घुसने की धमकी दी थी, सरकार की जो तैयारी थी. उसके आधार पर जो लाईन श्राफ एक्चुग्रल कंट्रोल है, सरहद, है, जो नियंत्रण रेखों है, उसको वह पार नहीं कर सके । ग्रब फिर उन्होंने चुनौती दी है कि 30 मार्च जो वह ग्रपने सारे दल बल के साथ प्रवेश करेंगे। यह मामला भी एक गंभीर चिंत। का विषय है। लेकि। इतना जरूर है कि काम्भीर भारत का अविभाज्य अंग है। वह भारत से छलग नहीं रह सकता। क्यों नहीं रह सकता ? इसलिए कि हमारे सामने कहीं-कहीं पर ऐसे श्रवसर भी ग्राते हैं जब कुछ लोग शेख अब्दुल्ला के चरित पर भी भौर उनकी राष्ट्रीयता पर भी, उनका

285 Motion of Thanks cm

जें। **संकूलर चरित्र है उस एर भी ग्रारोप ग्रौ**र आक्षेप लगाने की बात कहते हैं। लेकिन इस सदन को धन्यवाद देना चाहिए, ग्राज ले हमारे बीच में नहीं हैं, लेकिन इतना अरूर है कि शेख ग्रब्दुल्ला ने जिल तरह है उस परिस्थित में जबकि दो राष्ट्र का सिद्धांत पाकिस्तान मांगे रहा था मो0 ग्रली जिन्नाह ने पूरे देश के सामने दिया था ग्रगर शेख ग्रब्दुल्ला चाहते, वहां की जो सैकुलर फोर्सेज नहीं थीं वह सगर चाहतीं तो वह पाकिस्तान के साथ भी जा सकती थीं, लेकिन ऐसे समय में सन् 1947 में जबकि कबायली लोगों ने ग्रानकमण किया वहां पर कितना नुकतान किया, कितना उजाडने का काम किया थे सारी चीजें जब होती रहीं हथियारों से लैस हो कर लोग म्राते रहे उस समय भी उस परिस्थिति में गेख अञ्डुल्ला ने वहां की रियासत ने जिस तरह से एक एतिहासिक परिचय देने का काम किया राष्ट्रीयता का परिचय दिया वह भी श्रणने ग्राप में एक बेमिसाल है। क्योंकि अगर गहीं चाहते तो काश्मीर भारत का ग्रंग नहीं बनता। जो सन् 1947 का विलय **हुग्रा एक्शन हुग्रा**, क्ष्ठ सच भ्**च में ग्राज भ**े। हिन्दुस्तान के लिए एक ऐसी चीज है कि काश्मीर भारत का शतिभाज्य श्रंग बन चका है। किसी भी कीमत पर वह हम से अलग नहीं हो सकता ग्रौर भारत का एक-एक नागरिक किसी भी कीमत पर जो लोग कि वहां पर सांप्रायिक सदभाव को बिगाड़ न चाहते हैं ेउन्हें भी बर्दाश्त करने को तैयार नहीं होगा।

श्री संघ प्रिय गौडम (उत्तर प्रदेश): जगमोहन साहब जी का स्टेटमेंट... (व्यवधान)

उप तमापति : ग्रभी बैठिए। (ब्यवधान)

श्री राम नरेश यायव : मेरे साथी बी.जे.पी. के लोगों का उतावला होना कुछ स्वाभाविक है क्योंकि अभी कुछ ही दिन पहले जोशी जी ने जम्मू को काश्मीर से भी ग्रलग करने की बात कह दी । एक तरफ तो काश्मीर भारत का ग्रविभाज्य अन् ग्रीर दूसरी तरफ जम्मू ग्रीर काश्मीर को भी झलग से राज्य बनाने की मांग ग्रभी थोड़े ही दिन पहले किया है । साथ

ही साथ महोदया यह लोग तो क्या से क्या नहीं कर डाले हैं माज जो इस समय, ग्रभी फिर यह जो झब्दूल क्युम साहब ने, जो कि कथित क।श्मीर के सो-काल्ड प्रधान मंत्री कहे जाते हैं सरकार क्यूम, जिन्होंने कहा है कि हम खुद नियंत्रण रेखा को पार करेंगे ग्रीर अभी अमानुल्ला ने भी कहा जो कि जम्मु-काश्मीर लिबरेशन फंट के हैं उन्होंने भी कह दिया कि हम 30 तारीख को नियन्द्रण रेखा को पार करेंगे। मैं तो यह कह रहा हं कि माखिर यह स्थिति क्यों पैदा हो रही है, कौन जिम्मेदार हैं? अिम्मेदार हैं वह लोग जिन लोगों ने एकता के नाम पर एकता याता करके काश्मीर के उन दिलों को भी तोड़ने का काम किया, पिछले दिनों जो कि हमारी सरकार ने कदम उठाया था मिलिट्री भेज करके वहां पर चुनाव कराने का माहील यनाने की जो प्रक्रिया थी उसे तेज करने को दिशा में कदम उठाया था, उस पर भी आधात पहुंचाने का क.म किया है, बल्कि सारे जिंतने ग्रातंकवादी थे उन ग्रातंकवादियों को ला करके एक कर दिया है। परिणाम यह हुन्रा कि चारों स्रोर से वह सारे लोल हत्या करने में और ग्रपहरण करने में लग गए हैं। जब सेख ग्रब्दुल्ला की बात झाती है, महोदया, अगर कहीं इस समय का वयान होता तो बात कुछ दूसरी होती, लेकिन मैं सैक्यूरिटी वी िः में ... (ध्यसधान)

श्री सत्म अक्षा मालवीय (उत्तर प्रदेश): ग्राप मानते हैं कि सन् 1953 में जब जवाहरलाल नेहरू ने गिरफ्तार करके(आपवधान)

उपसभापतिः ग्रापका नाम जबग्राए गा मैं त्रापको जरूर बुलाउंगी ।

धी सत्य प्रकाश माल**वीय ः यह तो** जानकारी (स्ववधान)

उवत्रभाषतिः जानकारी जो भी होगी वह दें।

श्री सस्य प्रकाश नालवीयः त्रह जवाव ये। उपसभापतिः वहु जवाब दे या नहीं दें मगर मैं एलाउ नहीं कर रहीं हूं... (व्यवधान) बोलने दीजिए।

He is the Mover. Let us not disturb his trend of thought.

श्री राम नरेश यादव : महोदया, में इ.सलिए कह रहा हूं कि ग्रगर हमारे विपक्ष के लोग वास्तविकता को भी स्वीकार नहीं करते ग्रौर वह स्वीकार करने का मतलब कि काश्मीर का भारत के साथ विलय होना और उस संबंध में मैं कहना चाहता हूं कि सुरक्षा कौंसिल में जब जेख ग्रब्दुल ने जो बयान दिया था ग्रौर उसके बाहर भी जिस तरह के बयान हमने दिए थे वह इस बात का सबूत है कि संचमुच में किस तरह से उनमें राष्ट्रीयता का भाव सेक्युलरिज्म का भाव था, लोगों को लेकर चलने का भाव था जबकि कोई दबाव भी उनके ऊपर नहीं था। उन्होंने से क्यरिटो काउंसिल की जो बैठक हुई थी, पेज-21 पर कहा है कि---

> "I was explaining how the dispute arise—how Pakistan wanted to force this position of slavery upon us. Pakistan had no interest in our liberation—let me repeat— Pakistan had no interest in our freedom movement. Pakistan would have supported us when thousands of my countrymen were behind bars and hundreds were shot to death."

उसके आगे फिर 24वें वेज पर कहा है-

"The Pakistani leaders and Pakistani papers were heaping abuse upon the people of Kashmir who were suffering these tortures."

फिर उन्होंने कहा है-

"Then, suddenly, Pakistan comes before the bar of the world as the champion of the liberty of the people of Jammu and Kashmir."

इस तरह कहने के बाद फिर उन्होंने कहा है-

•'I had thought all along that ...

फिर कहा है--

"When the raiders came to our land, massacred thousands of people mostly Hindus and Sikhs, but Muslims too—abducted thousands of girls, Hindus, Sikhs and Muslims alike, looted our property and almost reached the gates of our summer capital, Srinagar, the result was that the civil, military and police administration failed."

ग्रागे कहा है-

"These raiders abducted women... Under these circumstances, both the Maharaja and the people of Kashmir requested the Government of India to accept our accession."

उन्होंने कहा कि सरकार ने एक्सेसन कर लिया, इसलिए ग्रब ग्राज उस बात को ध्यान में रखकर जो विशेष परिस्थिति एक्सेसन के समय थी, ग्राटिकल-370 की जो व्यवस्था की गयी थी, उसको हटाने की वात जो बी.जे.पी. के लोग कहते हैं और कुछ दूसरे साथी कहते हैं, वह सचमुच में जो काश्मीर की स्थिति ठीक बनती है, रह-रहकर ये उसके घावों पर नमक छिडकने का काम करते हैं। उस विशेष परिस्थिति को हटाकर वहां के लोगों में एक अविश्वास की भावना भारत के प्रति पैदा करना चाहते हैं। महोदया, सरकार ने कहा है श्रौर प्रधान मंत्री जी ने भी 'स्पष्ट किया है कि किसी भी प्रकार से आर्टिकल-370 को हम नहीं हटा सकते जोकि विशेष परिस्थितियों में उस समय संविधान की मान्यता के **ग्राधार पर उनको दी गयी थी**।

साथ-ही-साथ महोदया कुछ कदम भी उठाए गए हैं--बाड़ लगायी गयी है, सलाह-कार परिषद का गठन भी किया गया है, बातचीत की भी सरकार इच्छुक है और प्रभी पिछले दिनों प्रधान मंत्री जी ने भी ग्रातंकवाद से निपटने के लिए, जम्मू-काश्मीर ग्रौर पंजाब की समस्या पर विचार करने के लिए सारे विरोधी दलों के नेताग्रों की बैठक बुलायी थी। ग्राखिर और क्या रास्ता हो सकता है ? इसीलिए मैंने पहले भी कहा कि जनतंत्र में ग्रापसी विचार-विमर्श भापसी बातचीत और ग्राम सहमति के ग्राधार पर ही तो निर्णय लिए जा सकते हैं। कहीं से कोई बाहरी निर्णय तो नहीं लादा जा सकता है और न थोपा जा सकता है?

महोदया, जो इन्होंने एकता याता की थी, उससे सिर्फ यही नहीं हुआ बल्कि पूरे प्रदेशों में जहां-जहां से भी एकता याता गुजरी वहां स्थिति खराब हुई । अयोध्या में, लखनऊ में, और हापुड़ में और इससे पहले भी कुछ और स्थानों में हो गई । यह सारी चीज इसलिए हुई कि जिस-जिस रास्ते से लोग गए वहां पर जिस तरह से इनके भाषण होते थे, उससे भी यह हुआ क्योंकि झांसी में सारी सरकार जाकर स्वागत करती है और आगरा में विदाई देती है । लखनऊ में जाकर बाहर स्वागत करती है । आखिर यह क्या हो रहा है?

श्री संघ प्रिय गौतम : महोदय, हमारी ग्रालोचना के बगैर तो इनका हाजमा भी ठीक नहीं रहता है। इसलिए इन्हें हाजमोला की गोलिमों की एक-एक शीशी दे दी जाय।

श्री राम नरेश यादव: महोदया, एक तरफ तो ये लोग संविधान की शपथ खाते हैं ग्रौर शपथ खाने के बाद ग्रपना ऐसा चरित्र प्रदर्शित करते हैं कि जिस चरित के ग्राधार पर सचमुच में देश के ग्रंदर एक सां**प्र**दायिकता की ग्राग जलती है, लोगों के दिल ट्टते हैं और ग्रापस में एक-दूसरे के प्रति अविश्वास की भावना जागती है। लेकिन यह देश तो जिस सेकूलरिज्म के ग्राधार पर चला था, स्व धोलता संग्राम के दौरान भी वही हमारा ग्रादर्श रहा कि, "सर्वधर्म समभाव" ग्रीर आरज भी कांग्रेस का जो ग्राधार ग्रौर दर्शन है, उसी ग्रॉंधार पर कांग्रेस चलती रही है। इन बातों को ध्यान में रखकर राष्ट्रपति जी ने कदम उठाने की बात कही है । ग्राखिर दूसरे ग्रौर कौन से रास्ते हो सकते हैं जिससे जनतांत्रिक प्रक्रिया को ग्रागे बढ़ाया जाय। बातचीत है, ग्रभी हुई है ग्रौर फिर इसके बाद ग्रभी फिर बात की गई है कि कैसे लोकल बोडीज के चनाव कराये जायें। ग्रभी गृहमंत्री जी ने भी कहा था, पिछले दिनों घोषणा थी कि हम चाहते हैं कि हमारी जो सेना है वह सेना जिस तरह से माहौल पैदा कर रही है, उस ग्राधार पर कोई भी कठोर से कठोर कदम उठाना पड़ेगा तो उठाए जायेंगे, लोगों के खिलाफ कार्यवाही होगी ताकि जिस तरह से ग्रभी पंजाब में जनतंत्र बहाल हुग्रा है उसी तरह कश्मीर में भी ग्राने वालें दिनों में वह वातावरण बने ताकि वहां के लोग उसी तरह से चुनाव में जनतांत्रिक ग्राधार पर भाग लेकर ग्रपने भाग्य का निपटारा करने में सक्षम ग्रीर समर्थ हो सकें। यही ग्राज की ग्रावश्यकता है।

मैडम, उसी तरह से इघर हमारे पूर्वोत्तर में आसाम, आसाम में अलफा, उधर भी राष्ट्रपति जी ने ध्यान ग्राकषित किया है। वह भी एक चिंता का विषय है क्योंकि ग्रभी सितंबर, 1991 में वहां पर फौज भी भेजी गई। पिछले दिनों चुनाव भी हुआ, अपनी सरकार है, सरकार चल भी रही है, लेकिन ग्रलफा के लोगों ने भी, जो पिछले दिनों म्रांदोलन कर रहे थे, उनमें बहुत से लोगों ने सरेण्डर भी किया, गिरफ्तारियां भी हुईं। इधर बोडो के लोग भी कुछ अपना आंदोलन चलाना चाहते थे। कई तरह के लोग थे, जिन्होंने ग्रपने-ग्रपने ढंग से ग्रासाम में ग्रातंकवाद को बढ़ाया देने का काम किया है। ग्राज वहां श्री हितेश्वर सैकिया की कांग्रेस सरकार है, वह लगी हुई है उनसे बातचीत करने में ग्रीर बातचीत के ग्राधार पर ग्रभी पिछले दिनों फिर से, वहां पर मिलटरी ने जो ग्रपना सारा ग्रभियान छेड़ रखा था; वह कुछ स्थगित कर दिया था और वह इसलिए कि वातावरण बने कुछ बातचीत का मौर बातचीत के वातावरण के सिलसिले में यह बात भी साफ है, पहले ही मैंने कह दिया कि जो हमारा संवैधानिक ढांचा है, जो हमारा संविधान है, जिसमें ग्रपने देश की, स्वायतता की रक्षा करने का सवाल है उस सवाल को ध्यान में रखकर उन लोगों के सामने घटने टेकने का सवाल नहीं है बल्कि उस दायरे में किसी तरह से भी कोई बात करने में सरकार न तो हिचकिचाए-गी धौर न दूसरे लोग हिचकिचायेंगे । इसलिए इस आधार पर सरकार का व्यान, राज्टपति महोदय का ध्यान गया है। यह

(श्री संघ प्रिय गौतम)

म्राज एक चुनौती है क्योंकि यह म्रातंकवाद राष्ट्रीय समस्या है, एक दल की समस्या नहीं है और जब एक दल की समस्था नहीं है बल्कि राष्ट्रीय समस्या बन गई तो इधर के बैठे हुए लोग हों चाहे विपक्ष के लोग सारे हों या सत्ता पक्ष के लोग हों, सारे मोगों की जिम्मेदारी है कि मिलजुलकर एक कानसेन्सस के ग्राधार पर समस्या का समाधान निकाला जाए ताकि जनतांतिक ढंग से वहां पर भी, कश्मीर में जैसी स्थिति बनने वाली है, ग्रासाम में जो बनी है, इसका निवारण हो सके क्योंकि हमारा तेल उत्पाद, कच्चा माल पेट्रोलियम पदार्थ पदा होता है, उसमें जिस तरह से रह-रह कर सारी स्थिति पैदा हो जाती है वह न हो क्योंकि यह भी हमारे विकास में बाधा बनती है इसलिए उधर भी सरकार का ध्यान गया है और यह एक अच्छी चीज हई है।

महोदया, दूसरी बात यह है कि सचमुच में यह जो रामजन्म-भूमि श्रौर बाबरी मस्जिद के विवाद की जो स्थिति है, इस पर महामहिम राष्ट्रपति महोदय ने इस आधार पर कहा है कि रामजन्म भूमि-बग्बरी मस्जिद विवाद से उत्पन्न स्थिति पर भी कडी नजर रखी जा रही है यह सचमच में हमारी जो राष्ट्रीयता है, हमारी जो एकता है और हमारा जो धर्म-निरपेक्ष दर्शन है देश का, सरकार का उस पर भी कभी-कभी घातक प्रहःर होते हैं और जब घातक प्रहार हो जाते हैं, कुछ संकुचित मनोवृत्ति के द्वारा, कुछ सोच के द्वारा जाने या अनजाने कहीं पर तो उससे देश के लोगों को और ऐसे लोगों को, जो देश को एक सूत्र में पिरोकर, बांधकर ले चलना चहते हैं उनको बडी चोट पहुंचती है। इसी बात को ध्यान में रखकर राष्ट्रीय एकीकरण की बैठक भी भेषछले दिनों प्रधानमंत्री जी ने बुल ई थी ष्गीर उसमें इन सारे प्रश्नों पर विचार भी हम्राया। एक बात जो बहत जरूरी है. इस सिलसिले में कट्टरवादिता जो है, वह जो धार्मिक लोग हैं उनकी कट्टरवादिता में ग्रांतईन्द होता है। उसके बीच से ही सांप्रदायिकता का जन्म होता है और जब सांप्रदायिकता का जन्म होता है तो

उसके परिणाम बड़े घातक और बुरे होते हैं क्योंकि यही स्थिति वहां देखने को मिली है। पिछले 105 वर्षों से कांग्रेस हमारी हजारो साल परानी स्वणिम सभ्यता में व्याप्त अनेकता में एकता का ग्रदभत उदाहरण प्रस्तृत करती रही है, इसे अपनी मन्यताओं का आधार बनाती रही है। धर्मनिरपेक्षता के हमारे देशन का यह मूल ग्राधार है। सर्वधर्म समभाव् की हमारी इस महान सांस्कृतिक विरासत पर कभी-कभी घातक हमला हो जाता है धौर ऐसे पथकतावादी, जिनकी सःम्प्र-दः यिक सोच है, उनको हम भारतीय मानस के ट्वडे करने नहीं दे सकते । हम भारत के लोगों की भावनात्मक एकता को नष्ट नहीं होने दे सकते और अपने एक समाज को खंडित नहीं होने दे सकते !

1951 में इसी प्रश्न पर प्रधानमंत्री पंडित जवाहराल नेहरू जी ने कहा था कि "यदि कोई मनुष्य धर्म के नाम पर किसी दूसरे मनष्य पर हाथ उठाता है तो उसके खिलाफ में अपनी श्राखिरी सांस तक लड़ता रहुंगा, चाहे मैं सरकार में रहं या उसके बाहर।" यह हमारे सैक्यू-लरिज्म का, उस दर्शन का आधार रहा है श्रौर जब थह ग्राधार रहा है तो उसी आधार पर हमारी पार्टी ने अपने घोषणा-पत्न में पहले ही कहा था कि हम सत्ता में ग्राने के बाद ये जो हमारे धार्मिक स्थल, पूजागृह हैं और इन पूजागृहों को लेकर के समय-समय पर जो देश में साम्प्रदायिक सदभाव बिगाड़ा जाता है, उसको तोड़ने की कोशिश की जती है, हम उसको नहीं तोड़ने देंगे । इसीलिए राजीव गांधी जी ने, जो उनका ग्राखिरी दस्तावेज था. उस घोषणा-पत्र में इस बात की व्यवस्था की थी कि सत्ता में आने के बाद हम एक ऐसा विधेयक लाएंगे जिसके ग्राधार पर कि 15 ग्रगस्त, 1947 को जो स्थिति सभी धार्मिक पूजा-स्थलों की थी, उन स्थलों को उसी ग्राधार पर हम रखेंगे ताकि झाने वाले दिनों में कोई विवाद इस तरह का न हो सके, उसे दंडनीय अपराध भी माना जाएगा । पिछले दिनों सरकर ने एक बिल भी लाने का काम किया, वह विधेयक भी पास हो चका है, कानून बन चुका है आरि

उसके पीछे मंशा यह थी कि आखिर धर्म की साड़ में जिस तरह से नाटक धौर खेल खेला जाता है धौर म्राज भी राम जन्म भूमि-बाबरी मस्जिद के नाम पर जिस तरह से, रह रह कर यह चीज में नहीं कहना चाहता, लम्बी कहानी हो जाएगी, मगर इतना जरूर है कि उधर वैठे हुए लोगों ने सत्ता में म्राने के बाद विस तरह से साम्प्रदायिकता को बढ़ावा देने का काम किया था, पूरे देश के झंदर जो एक म्राग लगी थी उससे जो लोग तबाह मौर परेशान हुए थे, यह सब लोंगों के सामने है मौर उत्को भी ध्यान में रखते छुए यह कानून बनाया गया है मौर साम्प्रदायिक हिंसा से प्रभावित धरिवारों

की देखभाल करने के लिए भी साम्प्र-

संयिक सौहार्द प्रतिष्ठान बनाया गया है ।

में प्रधान मंत्री जी को बधाई देना चाहता हूं कि बहुत दिनों से जो एक मांग चली गा रही थी कि जब साम्प्रदायिक दंगे होते हैं, लोगों के खून गिरते हैं, लोग उसे समझ नहीं पाते हैं क्योंकि उस समय तो साम्प्रदाधिकता में मनुष्य मदान्ध हो जाता है, समझ नहीं पाता है, इसलिए इन्सान का खून तो खुन है ग्रौर इसलिए इस बात को ध्यान में रखकर बराबर यह मांग की जाती रही है कि जब ऐसे ग्रवसरों पर कहीं पर पी.ए.सी. जाती है तो जाकर के वह भी पक्षपात करती है, इस तरह की मांग बहुत दिनों से उठाई जाती रही है। हमने घोषणा-पत्न में भी कहा था कि रेपिंड एक्शन फोर्स, वह रेपिड एक्शन फोर्स, जैसा कि ग्रभिभाषण से स्पष्ट होता है कि उसका गठन भी कर लिया गया है और यह गठन उस इतिहास की देन है जिसके क्राधार पर कोई भेदभाव न रहे देश में । ऐसे समय में एकरूपता रहे, समानता को व्यवहार रहे. भाईचारे का व्यवहार रहे झौर जो शासन की कड़ी है, वह कड़ी भी ऐसे मौके पर वैसा ही ग्राचरण करे, इस बात को ध्यान में रखकर रेपिड एक्शन फोर्स का भी गठन हो गया है और उस रेपिड एक्शन फोर्स के गठन के पश्चात ग्रौर भी जो कमियां होंगी, जो ग्राप लोगों की तरफ से, उधर से जो कुछ सन्नाव ग्राएंगे, उनके संबंध में भी सरकार कुछ विचार करेगी क्योंकि यह देश तो सबका हैं। 85 करोड़ लोगों का यह देश है हिन्दू

भी रहते हैं, मुसलमान भी रहते हैं, सभी धार्मिक सम्प्रदायों के मानने वाले लोग यहां रहते हैं और ग्रगर कहीं किसी धर्म के मानने वाले की भावना को ठेस पहुंचाकर के, कहीं मस्जिद को गिराकर के, मस्जिद को ठेस पहुंचाकर के कोई मंदिर बनाने की बात करता है, कहीं गुरुद्वारे को ठेस पहुंचाकर के कोई ग्रगर मस्जिद बनाना चाहता है तो इस तरह की बात को ग्रब इस देश के लोग पसंद नहीं करेंगे । इसलिए पसंद नहीं करेंगे कि सचमुच में देश का जो दर्शन है साम्प्रदायिक सौहार्द रखने का, लोगों को लेकर के चलने का, एक सूत्र में बांधकर के लेचलने का, उस पर किसी भी कीमत पर ग्राचात नहीं आगने देंगे और यही देश की सबसे बड़ी विजय है जिस ग्राधार पर कि लोगों को चलना है।

संविधान में जो व्यवस्था की गयी है उस व्यवस्था के झाधार पर इसे लागू करके यह बता भी देना है कि हम किसी भी तरह से किसी की भावना को ठेस नहीं पहुंचा सकेंगे। बी.जे.पी. के लोग जरूर समय-समय पर कुछ कहा करते हैं । लेकिन ग्रब उन लोगों को भी ग्रपने को टटोलना पडेगा, देखना पडेगा ग्रौर ग्रंतर्मखी होकर विचार करने के बाद ऐसे कदमों से, ऐसे रास्तों पर चलने से ग्रपने को तैयार करना पड़ेगा। साम्प्रदायिक हिंसा से परिवार तबाह होता है, लोग मारे जाते हैं, बहुत नुकसान होता है। इसलिये साम्प्रदायिक हिंसा से प्रभावित हुये परिवारों के बच्चों की देखभाल के लिये साम्प्रदायिक सौहार्द प्रतिष्ठान की भी स्थापना की गई है।

महोदया, बहुत दिनों से दिल्ली को राज्य का दर्जा देने की मांग चली ग्रा रही थी। ... (व्यवधान)...

श्री यज्ञवेस्त जिस्हा : एक घंटा ग्रीर इनको दिया जाना चाहिये ।.. (व्यदधान)..

श्री राम तरेश यादव: ग्राप लोग तो हमारे मित ही हैं... (व्यवधाम)...महोदया, दिल्ली के बारे में बहुत दिनों से जो विधान सभा की मांग चली ग्रा रही थी उसकी भी हमारी सरकार ने पिछले दिनों घोषणा की है ग्रीर डि-लिमिटेशन की भी कार्रवाई हो रही

[3 MAR. 1992]

(श्री राम नरेश धादव) है। यह एक ऐसा मामला है जिसकी तरफ भी पूर्णध्यान दिया गया है।..(ब्यवधान) :

श्वी ग्रदन्त राम जायतवास(उत्तर प्रदेश): राम नरेश यादव, जी, यह सब चीजें तो उसमें हैं, पढ लीजिये ।

श्री राम नरेश थादव : हां, इसीलिये मैं कह रहा हूं आपसे। ग्राप समझिये कि सचमुच में जिस तरह से कदम उठाया गया है। यह ग्रापके लिये है, क्योंकि आप लोग तो बाक आउट करके चले जाते हैं। लेकिन सवाल यह है कि... (व्यवधान)...

श्री एन०के० गौ० ताल्वेः (महाराष्ट्र)ः ग्राप सुनिये और समझिये ।

श्री यशवन्त सिन्हाः ग्रापके ऊधर जाने के बाद कोई तरक्की हो रही है ?

श्री राम नरेश यादवः हां, तरक्की हो रही है। तरक्की हो रही है, इसीलिये तो ग्राप लोग भाग जाते हैं। ग्राप तरक्की को नहीं देखना चाहते हैं।..(ठप्रवधान)

श्री **एन**ः क्रे॰पो॰ साल्वेः तरक्की नहीं, सुधार हुग्रा है।

श्री राम नरेश यादव : महोदया, देश को ग्राथिक स्थिति की तरफ भी महामहिम राष्ट्रपति जी ने सारा ध्यान खींचा है । मैं इसलिये कह रहा हूं कि जो लोग उधर बैठे हुये हैं श्रौर ग्राज जो बहुत हंस भी रहे हैं, इन लोगों को भी ... (ध्यवधान)..

श्री **ईश दत्त या**ढवः महोदया, हम(रा, एक विवेदन है ।

उपलभापति : यह पोइंट आफ ग्रार्डर है या निवेदन है ?

श्री ईश दत्त यादवः पोइंट ग्राफ ब्राईर है। (ब्यवधान)

उपसमापतिः पोइंट ग्राफ निवेदन् ।

श्री ईश दत्त याइव : महोदया, मेरा निवेदन है कि माननीय यादव जी, ग्रपने सारे भाषण में कांग्रेस की सरकार ने क्या किया है, क्या करेगी, इस पर कुछ नहीं कह रहे हैं (व्यवधान) केवल सारी ग्रालोचना इधर की ही कर रहे हैं। मेरा ग्रापसे निवेदन यह है कि ... (व्यवधान)

श्री एन**ःके॰पो॰ साल्वॅः** श्रापकी सरकार के बारे में जो कहू रहे हैं, उसमें सब कुछ कह दिया है ।

श्री ईश दत्त यादव : ग्रापकी सरकार की उपलब्धियां क्या है ? उत्तर प्रदेश जल रहा है, चार-चार, पांच-पांच... (ब्यवधान)

उपसभापति : उनकी जो मरजी है, वह बोलेंगे । स्रापकी मरजी से थोड़ी बोलेंगे ।

श्री प्रमोद महाजन : (महाराष्ट्र) : एक उपलब्धि तो राम नरेश यादव जी स्वय हैं, जो....(ड्यवधान)

श्री ईश दस यादय : श्रापको सरकार ने श्राज तक क्या किया, ग्राप तो उसको बताइये । श्राप उधर की कुछ बात नहीं बता रहे हैं, ग्राप इधर की बात बोल रहे हैं ।

उपअभाषतिः इ4में कोई निवेदन नहीं है, बैठिये। देखिये, राम नरेश जी, जिस बात का प्रैंजीडेंट को शुक्रिया ग्रदा करना चाहते हैं, वह बोल रहे हैं जो उनकी मरजी है। ग्राप जो बोलना चाहे, ग्राप बोलियेगा। उनकी मरजी है, वह जो चाहें, कहे।

र्था यशवस्त सिन्हाः हम् सब चाहते हैं कि वे लोग शुक्रिया ग्रदा करेंः (स्थवधान)

उपसम्सापतिः दो मिनट क्रौर हैं। (ध्यवधान)

श्री राम तरेश यादव महोदया, पिछली सरकारों ने देश की आर्थिक स्थिति को इतना जर्जर कर दिया था, मैं विशेष रूप से इसलिए कह रहा हूं कि राष्ट्रीय मोर्चा की सरकार बहुत ज्यादा करके 297 Motion of Thanks on

सत्ता में आयो थो कि हेश की स्थिति खराब है, हम इसे ठीक करेंगे, हम इसे पटरी पर लाने का काम करेंगे। इनके सत्ता में माने के बाद देश को ग्राथिक स्थिति जो 15 महीने में विगड़ो और खराव हुई, वह तो बहुत ही चिंता का विषय रहा है। मैं इसलिए कहना चाहता हूं कि हमारी जो नयी सरकार ग्राई है, इस सरकार ने जो कदम उठाये हैं, उन कदमों के परिणाम-स्वरूप ऐसी उपलब्धियां हुई हैं, जिनको ध्यान में रखकर ग्राप लोग बाहर निकल जाते हैं, ताकि लोगों को मुनने का मौका ही नहीं मिले और इसलिए... (ख्यवधान)

श्री**यश**≄ग्त झिन्हाः हम लोग बहुत तेजी से समाजवाद की ग्रोर बढ़ रहे हैं... (व्यवधान)

THE DEPUTY CHAIRMAN: Still' there is one more minute. Let him have hrs one minute.

श्री राम नरेश यादवः महोदया, सारे देश की ग्राथिक स्थिति इतनी जर्जर करदी थी, ग्रंतर्राष्ट्रीय जगत में हमारी साख इतनी गिरादी गई थी कि कोई देश ग्रापको कर्ज भी देने के लिए तैयार नहीं हो रहा था। ऐसी भीषण झाथिक स्थिति ग्रापने पूरे मल्क के पैमाने पर पैदा करदी थी। कोई देश ग्रापको कर्ज तक देने के लिए तैयार नहीं हो रहा था, ऐसी भीषण ग्रायिक स्थिति ग्रापने पूरे मुल्क के पैमाने पर पैदा कर दी थी ग्रौर तब ऐसी स्थिति में, सिन्हा जी यहां मौजूद हैं, वे तब फाइनेंस मिनिस्टर थे, वे हमारे मिन्न भी हैं ग्रौर उधर के सभी लोग हमारे मित्र हैं। मैं यह कह रहा था कि जहां करीब 5600 करोड़ रुपए का रिजर्व राजीव गांधी की सरकार ने छोड़ा था, ये लोग जो व्यवस्था में परिवर्तन करना चाहते थे, कहते थे कि देश की ग्रायिक स्थिति को पटरो पर लाना चाहते हैं, इन लोगों ने पटरी पर लाते-लाते जो फारेन एक्सचेंज रिजवें था, उसे इतना गिरा दिया कि एक्सीडेंट हो गया ग्रौर 2100 करोड़ रुपए का फरेन एक्सचेंज रह गया। देश के लिए इससे बढुकर चिंता की बात श्रौर क्या हो सकती है ? महोदया, देश को गिरवी रखने की बात भी कही गई ... (**व्यवधान)**.

उपतभाषति: राम नरेश जी, खब लंच का समय हो गया है। लंच क्रावर के बाद अगर म्राप बोलना चाहें तो जरूर बोलियगा।

The House is adjourned till 2.30 p.m. for lunch.

The House then adjourned for lunch at thirty-one minutes past one of the clock.

The House reassembled after lunch at thirty-four minutes pasj two of the clock, The Vice-Chairman (Shri Bashkar Annaji Masodkar) in the Chair.

MOTION OF THANKS ON THE PRESI-DENT'S ADDRESS— Contd.

श्री राम तरेश यादव : मैं यह कह रहा था कि देश की ग्रायिक स्थिति जर्जर हो गई थी श्रौर उस जर्जर स्थिति से निकालने की जिम्मेदारी नई सरकार के उपर ग्राई। उस समय प्रश्न यह था कि कैसे भगतान संतुलन की स्थिति को ठीक किया जाए, कैंसे जो विदेशी मुद्रा रक्षित भंडार में कम हो गई है उसको सुधारा जाए। साथ-साथ कैसे उद्योग बढाये जायें, ग्राधिक स्थिति को ठीक करके विकास की गाड़ी को तेज किया जाए ये तीन प्रश्न देश के सामने थे ग्रौर ये प्रश्न इसलिए सामने थे कि जो एन०ग्रार०ग्राई० है उनकी ऐसी स्थिति बन गई थी कि करीब-करीब 300 करोड रूपया प्रति सप्ताह यहां से बाहर ले जा रहे थे। बाहर से एन.ग्रार.ग्राई. की पंजी आने के बजाए यहां से पंजी को बाहर ले जाने का क्रम भुरू हो गया था जिससे काफी नुकसान था । इसी कारण विदेशी मुद्रा रक्षित भंडार में कमी हो गई थी। इसके साथ-साथ कोई दूसरा देश देने को तैयार नहीं था। इसीलिए सरकार को कुछ कदम उठाने की जरूरत थी।

पेट्रोलियम प्रोडक्ट्स भी मंगाने थे। इस समय देश में फर्टीलाइजर का कुल उत्पादन एक करोड़ टन हो रहा है जबकि खपत 125 लाख टन है बल्कि इससे ऊपर ही है। इत्रेलिए जरूरो है कि कृषि की तरफ ध्यान देना है, उत्पादन बन्पना है। इस बात को ध्यान में ख कर फर्टी ाइजर

298

स्वरूप अन्तर्राष्ट्रीय जगत में स्रापके प्रति विश्वास की भावना फैली। पिछली सरकार 🗸 के समय में विश्वास बिल्कुल खत्म हो गया था, कुछ करने को दह तैयार नहीं हो रहे थे उस स्थिति में परिवर्तन में आ गया। ग्रब यह चल रहा है कि इसमें जी.डी.बी. का 6.5 परसेंट जो डेफिसिट है वह कम कर लिया गया । साथ-साथ जो मुद्रास्फीति थी उस पर भी नियंत्रण करना बहुत जरूरी था । क्योंकि मद्रास्फीति बढ़ेगी तो उसका ग्रसर साधारण नागरिक पर पड़ेगा, गरीबों पर पड़ेगा, वह महंगाई का शिकार होगा। इस तरफ भी सरकार का ध्यान जाना जरूरी था। जो कदम उठाये गये उसके परिणामस्वरूप ही 16 फीसदी इन्फ्लेंशन हो रहा था वह घटकर 13 या 12 फीसदी पहुंच गया। ग्रौद्यीगिक नीति में जो छुट दी गई, उदारनीति जो अपनाई गई उसके परिणामस्वरूप उद्योग की तरफ लोगों का पहुंचना शुरू हो गया था। जो हमारे पब्लिक सेक्टर के उद्योग थे ग्रौर जो सिक इंडस्ट्रीज यी इनके बारे में कई प्रकार की भावना उठने लगी। जिस टेक्नोलोजी के स्राधार पर देश के उत्पादन को म्रन्तर्राष्टीय बाजार में सफल बनाने का काम और कम्पीट करने का जो मामला है उसको कुशलता के ग्राधार पर प्रोडक्शन बढाने को जो मामला है उसकी तरफ ध्यान देने की जरूरत थी। ये जो तीन चीजें थी, कुशलता ग्रीर प्रोडक्शन में वृद्धि के साथ-साथ इन्टरनेशनल मार्केट में कम्पीट करने की क्षमता को ध्यान में रखते हुए जो चीजें बनी, जो विदेशी निवेश की बात ग्राई तो उनकी तरफ ध्यान दिया गया। स्रब तो 51 प्रतिशत निवेश होगा और उसके श्राधार पर जो उत्पादन होगा उसका एक्सपोर्ट किया जायगा । एक्सपोर्ट ग्रोरिएन्टड जब हमारा व्यापार होगा तो इम्पोर्ट भी कुछ कम होगा। इस प्रकार से ट्रैंड में जो इन्बेलेंस रह जाता है उस इम्बेलेंस को हम पूरा कर सकें ग्रौर उसके बाद भी जो हमारा बजटीय घाट रह जाता है उससे झौर भी समस्यायें पैदा होती चली जती हैं। हमारी सरकार ने उसको कम करने के लिए कदम उठाये ₹ı

श्री संघ प्रिय गौतमः ग्रापकी पार्टी के सब लोग तो वाक ग्राउट कर रहे हैं।

(श्री राम नरेश यादव)

श्रौर दूसरे पदार्थों का ग्रायात करना बहत ही ग्रावश्यक है। खाने के तेल की कमी **है इसलिए उसे भी ग्राय**त करना जरूरी था, उद्योग के लिए कच्चा माल आता है, सूत म्राता है, दूसरी चीजें म्राती हैं जिसके ग्राधार पर यहां इंडस्ट्री चले, कोई इंडस्ट्री पर दिक्कत न पहुंचे, उद्योग पर दिक्कत न पहुंचे। क्योंकि उद्योग में हमारे लोग लगे हुए हैं जबतक उद्योग का विकास नहीं होगा उनका स्तर ऊंचा नहीं उठ सकता। हमारे देश के उद्योग में कृषि को भी मिलकर जो हमारे यहां की शक्ति है उसका सही ढंग से इस्तेमाल नहीं हो रहा था। तीन प्रश्न गम्भीर हमारे सामने थे। इसलिए कुछ कडे कदम उठाना सरकार के लिए जरूरी था और सरकार ने कदम उठाये । उनमें पहला कदम तत्काल क्या था कि रुपये का झवमूल्यन करना पड़ा । उसके साथ-साथ निर्यात पर सब्सिडी कम की गई। फर्टीलाइजर पर सब्सिडी कम की गई । ग्रौर भी क्षेत्रों में इस प्रकार के कदम उठाये गये। ग्रायात की नीति में भी कुछ परिवर्तन किया गया । इंडस्ट्रियल पालिसी में दीर्घकालीन परिवर्तन किये गये। इन सब परिवर्तनों का नतीजा यह हुन्ना कि अन्तर्राष्ट्रीय जगत में अपने देश के बारे में विश्वास पैदा हुन्ना । जब विश्वास पैदा हो गया तो उसके परिणाम-स्वरूप दूसरे देशों के म्राई.एम.एफ. वर्ल्ड बैंक मादि में कुछ ऐसी स्थिति बनी कि हमारे देश की ग्रायिक स्थिति सुधरी। यहां तक सुधरी कि जहां पर आपके पास ग्रायात के लिए पर्याप्त विदेशी मुदा नहीं थी इन कदमों से वह इस लायक बन गई कि ग्रब करीब 11 हजार करोड़ रुपए तक भंडार पहुंच गया है। साथ-साथ यहां का जो रूपया वापस जा रहा था 300 करोड रूपये प्रति सप्ताह के हिसाब से वह रुक गया बल्कि पूंजी निवेश भी होना शुरू हो गया। साथ-साथ देश में जो भ्रम फैल रहा था कि सरकार सोने को बेच रही है, देश के पैसे को उधर कर रही है, जो सोना वहां ग्रार बी ग्राई का रखा गया था उस सोन को वापस ले लिया। यह सबसे बडी उज्लव्धि थी कि बह देश की सम्पति बन गवा। उसे रिडोम कर लिया गया। यह जो तीन चीजें हुईं उसके परिणाम-

301 Motion of Thanks an

श्री राम नरेश थ। दब : ग्राप तो समर्थन कर ही रहे हैं। हमारे लोग तो समर्थन करते ही हैं । हमें खुशी है कि विपक्ष ने भी रचनात्मक ग्राधार पर इस दिशा में ग्रब कुछ सोचना शुरू किया है। इसलिए यह जो स्थिति ग्राई है, उसमें एक चीज जरूर श्राती है भौर उसकी बहुत चर्चा विपक्ष की ग्रोर में चलती है कि ग्रपनी सॉबरन्टी को खतरे में डालकर उसको बेचने के लिए धाई. एम. एफ. और वर्ल्ड बैंक के सामने उदारीकरण को नीति भ्रपनाकर सरकार ने षुटने टक दिये हैं । इस देश में जो विदेशी पुंजी का निवेश होगा उसके ग्राधार पर देश खतरे में पड जाएगा । जहां तक सरकार का सवाल है और काग्रेस पार्टी का सवाल है, वह कुछ ग्रादशों पर चलती रही है और जब भी देश की राष्ट्रीयता का सवाल स्राता है या देश की साबरन्टी का सवाल आता है, मैं यह कहना चाहता हुं कि इस देश का कोई भी नागरिक इस देश की सावरन्टी को ध्यान में रख कर कभी भी प्रपनी ग्राजादी और देश की ग्राजादी को खतरे में नहीं पडने देगा । चाहे वह आर्थिक आजादी हो. चाहे राजनैतिक आजादी हो, इनको वह कभी भी खतरे में नहीं पडने देगा । इसलिए इस संबंध में जो अम फैलाने या उत्पन्न करने की कोशिश को जा रही है वह निराधार ग्रौर निर्मुल है । सावरन्टी को बेचने का झौर आई. एम. एफ. और वर्ल्ड बैंक के सामने घुटने टकने का कोई सवाल ही नहीं पैदा होता है । उसका परिणाम यह देखने को मिल रहा है कि जो कदम उठाया गया है और जो बजटीय घाटा कम किया गया है, जो पहले सात करोड़ और कुछ था वह ग्रब पांच करोड़ और कुछ रहेंगया है। जो हमारा एक्सपोर्ट और इम्पोर्ट का इम्बैलेन्स था वह भी कम किया गया है। इस तरह से जो सुधारात्मक कदम उठाय गये हैं उन सुधारात्मक कदमों का यह परिणाम हुया है कि उनका हमारी ग्राधिक स्थिति पर ग्रच्छा ग्रसर हग्रा है। जब हम सत्ता में आये थे उस वक्त जो चिन्ता व्यक्त की गई थी उससे उभरकर नई ब्यवस्था से देश को नय माहौल में लाने का काम किया गया है । पहले जो ग्राशंकायें व्यक्त की जा रही थी उन ग्राशंकाग्रों को सरकार ने निर्मल कर दिया है। हमारी ट्रेड पालिसी में कार्मस की पालिसी में और इंडस्ट्रियल पालिसी में यह शंका ब्यक्त की जाती है कि हमारे पब्लिक ग्रन्डपटेकिंस में जो घाटा चल रहा है उनके बारे में क्या किया जोय। हमारी सरकार भी सोचती है कि ब्राखिर घाटे में चलने वाले उदा उद्योगों का क्या किया जाय। इस संबंध में विपक्ष की तरफ से एक गलतफहमी पैदा करने की कोशिक्ष की जाती है कि कहीं इनका प्राइवेटाइजेशन तो नहीं किया जारहा है स्रौर उनमें जो मजदूर काम करते हैं उनकी छंटनी तो नहीं की जाएगी ? लेकिन हमारी सरकार की यह नीति है कि मजदूरों के हितों पर किसी प्रकार का कोई कुठाराघात नहीं किया जाएगा । सरकार को यह नीति है कि किसी भी कीमत पर किसी के साथ कोई ग्रन्थाय नहीं होगा। इसलिए जो सिक युनिट्स हैं उनके लिए नई टक्नोलोजी ग्रौर उनके रिस्टक्चर के लिए, फाइनेन्स के लिए ग्रौर टेनिंग के लिए ग्रौर उनकी इसरी जगहों पर व्यवस्था के लिए एक नेशनल रिन्युग्रल फण्ड सरकार ने स्थापित करने की शेष की है जसके लिए दो सौ करोड़ रुपयों को व्यवस्था की गई है। एसी स्थिति में जब यह सारी चीजें हो रही हैं तो मैं यह कहना चाहता हूं कि इस दिशा में कहीं भी किसी तरह की गलतफहमी नहीं होनी चाहिए ग्रौर न ही पब्लिक सेक्टर को प्राइवेट हायों में देने की बात होनी चाहिए । मैं यह भी कहना चाहता हूं कि मजदूरों की छंटनी का भी कोई सवाल नहीं है ग्रौर न ही उनके हितों पर कुठाराघात करने का सवाल है। सरकार के सामने सवाल यह है कि कैसे इस देश की बढती हई जन-शक्ति और बेकारी की समस्या को हल किया जाय । सरकार ने इन सवालों को ध्यान में रख कर ही सारे कदम उठाय Ťι

जहां तक मार्डन टेकनोलोजी का सवाल है, जापान और जर्मनो जैसे देश, जिन्होंने विध्वस होने के बाद भी नई टेक्नोलोजी के प्राधार पर प्रपना श्रायिक विकास किया है, उन्होंने दूसरे देशों से नई टेक्नोलोजी लेकर प्रपना श्रायिक विकास किया । इसलिए भारत को भी ग्राज की मौजूदा परिस्थितयों में इन्टरनेशनल मार्केट में कम्पीट करने के लिए, प्रतस्पर्धा में श्राने के लिए, ग्रच्छा माल पैदा कर सके और विकास की गति जो को तेज कर सके, नई टेनोलोजी को श्रपनाना होगा। श्रगर उस टेक्नालाजी के श्राधार पर ग्रपनी ग्रायिक स्थिति के श्रनुसार, इसका इस्तेमाल

[श्री राम नरेश यादव]

करके भारत ग्रागे बढना चाहता है तो इसमें सारे देश के लोगों की सहमति होनी चाहिये ग्रीर इसमें कहीं पर किसी भी तरह के विरोध का सवाल खड़ा न हो, इसीलिये राष्ट्रपति महोदय ने ग्रपने भाषण में उस नीति का बहुत गंभीरता के साथ समावेश किया है।

इसके साथ साथ एक प्रश्न ग्रौर खड़ा होता है और वह है कि क्यों कि कृषि और उद्योग ये दोनों ऐसे क्षत्न हैं जिनके प्राधार पर देश की ग्राथिक व्यवस्था ठीक की जा सकती है, जहां एक तरफ उद्योगों में टेक्नालाजी का काम चल रहा है, वहां पर नयी टेक्नालाजी के ग्राधार पर कृषि के उत्पादन को बढ़ाने की दिशा में, उत्पादन बढाने, उत्पादकता को बढाने ग्रौर फिर उसकी गुणवत्ता को बढ़ाने का काम हमारे सामने हैं। इसी के साथ साथ मार्केटिंग का काम, उसकी व्यवस्था का काम, उसके भंडारण का काम ये सारी ऐसी चीजें हैं जिनके ग्राधार पर हम कृषि के क्षेत्र में ग्रागे बढ सकते हैं। यहां पर कृषि विज्ञान केन्द्र खुले हुए हैं, आई.सी.ए.यार. जो है उसके बहत जगहों पर केन्द्र खुले हुए हैं। य नयी नयी प्रजातियों को जन्म देने का काम करते हैं, उनकी खोज करने का काम करते हैं ग्रौर खोज के झाधार पर किसानों के लिये नय बीज तैयार करने का काम करते हैं। आज इसकी ग्रावश्यकता है ताकि इंटरनेशनल मार्केट में हम ग्रपने देश के उत्पादन को खपासकें। हमारा देश कृषि प्रधान देश है । 1947 में ग्रुपने चेश की ग्राबादी 34 करोड थीं जो ग्राज बढकर 85 करोड़ हो गयी है। जहां हम मात्र 51 मिलियन टन ग्रनाज पैदा करते थ वहां आज 17 मिलियन टन पैदा कर रहे हैं। लेकिन इसके साथ देश की बढती हुई जनसंख्या एक समस्या है। कैसे हम इस जनसंख्या पर काबू पायें ? अन्मान है 2000 के स्रंत तक करीब 1 ग्ररब हमारे देश की जनसंख्या हो जायगी ग्रौर हमें 240 मिलियनं टन खाद्यन्न की जरुरत पड़ेगा। इसके लिए ग्रावास का सवाल भी है, शिक्षा भी है, पीने के पानी का सवाल है, उनको काम देने का सवाल है, उनको स्वस्य रखने की सवाल है। ये सारी समस्यायें आयेंगी। इसीलिय इन तमाम समस्याओं को सामने रखकर हमें कृषि की तरफ विशेष व्यान देने

की आवश्यकता है और इसकी तरफ राष्ट्रपति महोदय का ध्यान गया है। इसको करने के लिये कृषि क्षेत्र में जो नये नये ग्रौजार हैं, जो नयी नयी तकनीक हैं उसका इस्तेमाल किया जाना चाहिए । विशेषकर दलहन झौर तिलहनों का हमारे देश में बहुत ही ग्रभाव खटकता है । हमें दलहन ग्रौर तिलहन बाहर से मंगाने पड़ते हैं झौर इसके लियें हमें ग्रधिक विदेशी मुद्रा देनी पड़ती है। ग्रगर हमारे पास पैसा नहीं है, विदेशी मुदा नहीं है तो फिर हमें इन्हें कैसे बाहर से मंगा सकते हैं। इसलिय कषि को ग्रागे बढाने के लिय हमें काम करना चाहिये। वसे तो इस समय कुषि क्षेत्र में 8 हजार करोड़ रूपये की निर्यात हमारी सरकार करती है, लेकिन इतना पर्याप्त नहीं है। प्रश्न यह है कि कैसे हम अधिक से अ∞धिक विदेशी मुद्रा अजित कर सकें। ग्रधिक विदेशी मुद्रा को ग्रजित करने के लिये देश की **श्राधिक स्थिति को ठीक करना** ग्रावश्यक है । इन सब चीजों को ध्यान में रखकर कृषि क्षेत्र की श्रोर ग्रीर ग्रधिक ध्यान दिया जाना चाहिय । इसके लिय बिजली और वाटर मनेजमेंट बहुत जरूरी है। इन सारी चीजों को घ्यान में रखते हुए जो हमारी ग्राई. सी.ए.श्रार है श्रौर जिसके तहत जो ग्रायाल सीड्स के टेकनालाजी मिशन हैं, जो नेशनल डेरी डवलपमेंट बोर्ड है, इनको ग्रौर विकसित करने की जरूरत है ताकि ये चीजें एक्सपोर्ट स्रोरियेंटड हो सके ॥

इसके बाद जो हमारे यहां ड्राउट प्रोन एरियाज हैं, जहां पर सुखा पड़ता है, उनकी तरह भी ध्यान देने की मावश्यकता है। कूल हमारे देश की कृषि का जो क्षेत्र है उसमें से 70 प्रतिशत कृषि का क्षत्न वर्षा पर निर्भर है और 30 फीसदी क्षेत्र ऐसा है जहां पर सिंचाई होती है । जो यह स्थिति है, इस स्थिति को ठीक करने के लिये विशेष कार्यक्रम विश्वेष ग्रभियान चलाने की जरूरत है । इसके लिए डेजर्ट डवलपमेंट प्रोग्राम की बहुत जरूरत है। ऐसी जगह पर किस तरह से खेती हो, ये ऐसे प्रश्न हैं जिन पर हमारी सरकार का ध्यान गया है। इसमें सरकार की नीतियों के संबंध में राष्ट्रयति महोदय ने अपने भाषण में संकेत दिया है जो इस बात का सबूत है कि सचमुच में किस तरह से उद्योग और कृषि को एक साथ रखते हुए दोनों में तालमेल रखते हुए देश में

विकास की गति को तेज करने के लिये जो उचित है सरकार उस तरफ ध्यान दे रही है। कषि के साथ-साथ उससे उत्पादित होने वाले माल के ग्राधार छोटे-छोटे उद्योग धंधे चलें, कषि पर ग्राधारित जो इंडस्टी है उसकी और ध्यान दिया आये, कपास है, जुट है, इन सारी चीजों के प्लान्टेशन का काम यहां पर हो। चाय है, काफी है, नारियल है, यह सारी चीजें हैं। इसलिए खती की तरफ ध्यान देने की आवश्यकता है। यह दोनों क्षेत्र एसे हैं। ग्रब प्रश्न यह प्राप्ता है कि कैसे देश की गरीबी को हल किया जाए । इसी ग्राधार पर पावर्टी एलीवेशन प्रोग्राम लाए आएं। जवाहर रोजगार योजना, टाइसम झौर आई. झार.डी.पी. हैं, इन सब को एक साथ समेट कर के देश में बेकारी की समस्या को हल करने का काम कैसे होगा, इसके ब्राधार पर कदम उठाने की भी बात है। लेकिन सवाल यह है कि सारी योजनाएं तो हैं, इन योजनामों का लाभ कैसे लोगों तक पहुंचे, किसानों तक पहुंचे। ग्रब प्रस्त यह है कि कैसे किसान यह समझ सके कि परिस्थिति में उसका उपयोग श्रौर उपभाग कसे होगा, उसको कैसे ग्रागे बढा सकें। इसके लिए जरूरी है कि लोकतान्त्रिक व्यवस्था का विकेन्द्रीकरण करके यह कार्य किया जाए। इसके आधार पर यह काम होना चाहिये, यह भी देश के सामने एक महत्वपूर्ण प्रश्न है । पिछले दिनों राजीव जी की सरकार थी। उन्होंने लोकतन्त्र के श्राधार को मजबत करने के लिए सत्ता के विकेन्द्रीकरण के लिए संविधान में संशोधन करने के लिए पंचायती राज संस्थाओं को मजबुत करने के लिए एक बिल लाने का काम किया था । उसी तरह शहरी निकायों के विषय में भी एक बिल लाने का काम किया था। सवाल यह था कि जवाहर रोजगार योजना इन्दिरा ग्रावास योजना या भन्य योजनाओं के लिए जो पसा जाता है, उसका इस्तेमाल कैसे हो, कौन सी मझीनरी है जिसके माधार पर गांव में विकेन्द्रीकरण के आधार पर लोगों को काम मिल सके, रोजगार के प्रवसर मिल सकें, बहीं भर ही उनका विकास हो सके। सब से जबरदस्त सवाल यह है कि गांव से लोगों का पलायन महरों की तरफ इसलिए होता है क्योंकि गांव में रोजगार के पर्याप्त अवसर सूलभ नहीं होते । इसलिए उस पृष्ठभूमि में संविधान में संसोधन कर के सत्ता के विकेन्द्रीकरण की बात की गई थी । सत्ता के विकेन्द्रीकरण के मामले

١

में उधर बैठे हुए हमारे साथियों ने बिल को गिराभी दिया था लेकिन फिर सितम्बर में (क्यबधान)

अदियशवन्त सिन्हाः आप कहां थे यादव जी (व्यवधान)

थी संघ थिय गौतस : कर्माटक एवं केरल पंचायतों के चुनाव की जगह एडमिनिस्ट्रेटर प्रप्वाइंट कर दिये हैं ग्रापने, हत्या तो ग्रापने पंचायती राज की की है (अयवधान) ग्रापकी पार्टी की प्रदेश सरकारों ने की है।

श्री राम नरेश यादवः मैं कह रहा हं महाराष्ट्र में जो स्थिति आई है वहां पर बी.जे. पी. श्रौर बजरंग दल का सारा समन्वय जो था. वह सारा पर्दा फाश हो गया है (क्वव्धान) हम जब सत्ता के विकेन्द्रीकरण की बात करते हैं तो सत्ता को लोगों तक पहुंचाने की बात करते हैं। उत्तर प्रदेश में तो कोग्राप्रेटिव की सारी संस्थाग्रों को भंग कर के अपनी तरफ से आर. एस. एस. के लोगों को मनोनीत करने का सवाल खडा हो गया । यह हम नहीं कर रहे हैं, उत्तर प्रदेश में **ग्रा**पकी सरकार कर रही है । इसलिए इस ग्राधार पर उसको मजबत करने की जरूरत है जिसकी तरफ संकेत भी है। जो सितम्बर में बिल माथा है हमें लिश्वत्स है कि उधार के सध्यी इस पर चिन्तन करेंगे और इसलिए चिन्तन करेंगे कि सच-मुच में किसानों और गरीबों को जो लोकतंत्र का अध्धार है, को मजबुस करने की दिशा में उनका जो समर्थन मिलना चाहिये था वह नहीं मिल पाया है इसलिए इस बार जरूर अपनः समर्थन सरकार को देंगे झौर उस पंचायती राज व्यवस्था को मजबत करने का काम करेंगे साथ ही साथ सामाजिक न्याय के लिए भी बहुत कुछ जरूरी या यह बहुत चर्चा होती है कि मनुसुचित जाति सौर अनुसूचित जनजाति के विषय में आरसण कोटा पूरा नहीं हो रहा है। पिछली सरकार जो राष्ट्रीय मोर्चा की सरकार थी उन्होंने इस तरफ कोई विक्षेष ध्यान नहीं दिया। राजीव जी ने एक विशेष अभियान चलाया था कि जो ग्रारक्षण का कोटा है वह पूरानहीं हो रहा है। उसको पूरा करने किया जाए। यह लोग नहीं कर सके थे लेकिन इस

[श्री राम नरेश यादव]

सरकार ने इसको ध्यान में रखते हुए कि धाखिर वह हमारे समाज का एक महत्वपूर्ण अंग है, इनके साथ बहुत दिनों से ग्रन्थाय हुमा है, उत्पीड़न हुम्रा है, समाज की मुख्य धारा से उनको ग्रलग कर के रखा गया था लेकिन एक बार जो राष्ट्रीय धारा से उनको जोड़ने का काम हुम्रा पिछले दिनों जो सारी बातें ग्राई हैं (व्यवधान)

श्री संघ प्रिय गौतम : गवनेमेंट झाफ इंडिया में एक भी सेक्रेटरी शड्ल्यूड कास्ट का सचिव नहीं है (व्यवधान) धीर नही किसी निगम का अध्यक्षा

श्वी राम तर शय (दव: प्रश्न थह है कि जगह जगह पर जो बातें ग्राती हैं, गाज राजनीतिक जागरुकता है, सम्मान के साथ जीने के भावना है और संविधान सें समता और समानता के माधार पर देश को ले चलने का भाव है, इसलिए कुछ जगहों पर तनःव हो जाता है।

श्री ईर बत्त यादव : मंडल कमीशन (ग्रापकी सरकार ने (व्यवधान)

श्री राम नरेश यादवः इसलिए इ.स. दिशा में ग्रभी बहुत कुछ करना शेष रह गया था। इसलिए मैं यह कह रहा हूं कि एक विपेश प्रभियान चला करके ऐसे समाज के दलित लोगों के साथ जो एक उत्पीड़न की कार्यवाही होती थी उसको कम करने के लिए एक सम्मान की भावना जगाई। विशेष अभियान चलाने के काम का सरकार ने निर्णय लिया मौर चला भी रही है । साथ ही साथ एक समाज के लिए जो बहुत ग्रभिप्ताप था मैला ढोने की प्रथा, मैला ढोने की प्रथा हमारे समाज के लिए मभिभाग थी-मुझे बहुत खुशी है और सदन को भी प्रसन्नता होनी चाहिए कि इतने वर्षों की ग्राडादी के बाद भी जब कुछ लोग व्यवस्था का एक विकल्प बनाने की कल्पना करके झाये थे वे लोग भी नहीं कर सके थे सेकिन इस सरकार ने यह फैसला लिया है कि इस में ला ढोने की प्रथा को भी समाप्त करेंगे और साथ ही साथ जो उनकी पूर्न-व्यवस्था, का भी सवाल है तो उनकी पूर्नव्यवस्था के लिए उनकी जीविका के लिए ताकि उनका नुकसान न हो जाए, कुछ व्यवस्था करेंगे

जिससे जीविका का साधन उन्हें मिलेइसमें कई लाख लोग लगे हुए हैं। जो संविधान की धारा 46 है जिसमें "राज्य, जनता के दुर्बल वर्गों के, विशिष्टतया, अनुसूचित जातियों और अनुसुचित जनजातियों के शिक्षा और अर्थ संबंधी हितों की विशेष सावधानी सेश्रमिवद्धि करेगा और सामाजिक अन्याय और सभी प्रकार के शोषण से उनकी संरक्षा करेगा ।" कहा गया है, इस ब्राह्मार पर जो कांस्टीटयुशन की 292 वीं धारा है उसके संदर इस संबंध में काननी व्यवस्था करने का प्रांवधान है साथ ही साथ साथ सामाजिक न्याय दिलाने की दिशा में बहुत कुछ ढिढोरा पीटा गया था । महोदया में इस अवसर पर कहना चाहता हुं कि जब राष्ट्रीय मोर्चा की सरकार आई थी तो उन्होंने बड़ा ढिंढोरा पीटा था कि मंडल कमीशन की रिपोर्ट को लागु करेंगे लेकिन मंडल कमीशन की रिपोर्ट को लागू करने का कोई इरादा नहीं था थह केवल एक राजनैतिक सोच के तहत, जो सामःजिक सद्भाव था उस सद्भाव को बिगाइने के लए, उस समय जो इनके अंदर का म्रांतरिक ढंढ था जो **दिषटन** की प्रक्रिया স হ हो गयी यी (व्यवधान). ৰম प्रक्रिया के फलस्वरूप उन्होंने কুন্ত सदन में घोषणा करने की बात की यी (व्यवधान) वह पोलिटिकल गिमिक था। इसलिए मैं कह रहा हूं महोदया कि 13 ग्रगस्त को, बहुत सफोई के साथ कहना चाहता हूं कि 13 अगस्त को जब यहां पर रखा जा रहा था सदन के पटल पर, माननीय सदस्यों को यह बताया जा रहा था कि हम इस झारकण को 27 फीसदी लागू करेंगे, प्रश्न यह था क्योंकि इसमें पैरा 3 में एक बाक़य लिखा हमा है: ''सच लिस्ट इज बींग इश्युड सेपरेटली", 13 ग्रगस्त को कहा, ''सचे लिस्ट इज बींग ईक्यूड सेपरेटली', तो महोदया मैं कहना चाहता हूं कि यही कह स्थान था, यही वाक्य था जिस वाक्य के ब्राधार पर सूप्रीम कोर्ट में सालिसिटर जनरल ने बहस की कि प्राखिर यह लागू किस पर होगा, जबकि कोई लिस्ट बनी ही नहीं है। भगर सचमुब में लागू करने का इरादा था तो लिस्ट पहले तैयार की जाती,

बताई जाती देश की जनता को, पिछडे क्यों के लोगों को बताया जाता कि हमारी यह लिस्ट है। मंडल कनीश्वम की रिपोर्ट में है या स्टेट लिस्ट में जो कामन है. कौन सी लिस्ट है, जब तक यह नहीं घोषित किया जाता तब तक जो ग्राप लोग कोरा विंढोरा पीटते रहे, नारा देते रहे हैं पिछच्चे क्यें के लोगों को युमराह करते रहे हैं भव यह काम चलने वाला नहीं या । यह थोया नारा ही था । इसलिए यह कहना चाहता हूं, आपको बधाई देना पाहता हूं, इघर बैठे हुए र्खोंगों को (व्यवधान) ... सुप्रीम कोर्ट में हमारी गवर्नमेंट पिछड़े बर्ग के लोगों के साथ ग्रन्थाय नहीं कर सकती, न उनके साथ कोई ज्यादती कर सकती हैं। जो सामाजिक न्याय की परिकल्पना संविधान में है, हमने घोषणा पत में भी कहा है कि सामाजिक झौर मैसिम रूप से जो पिछड़े हैं उनके आरक्षण के लिए हम प्रतिबद्ध है भौर पहले भी जिन राज्यों में कांग्रेस पार्टी की हुकुमत थी उनमें लागू किया गया था, दक्षिणी राज्यों में किया गया था। इसलिए कहीं पर उनके साथ ग्रन्थाय करने का सदाल नहीं है। बधाई देनी चाहिए माप लोगों को इस सरकार को कि उस काम को भी आप नहीं कर लके जिस काम को करना माहिए था। इस सरकार ने उसे कर दिखाया । एक पिछड़ा वर्ग वित्त विकास निगम बना दिया जाता तो किसका फायदा होता ! लेकिन केवल नारेकाकी में, थोथे गोरों और चोषणाकों में बात रह गयी। सङ्ग्रह पद लाकर पटक दिया, न किसी को मिल पाया न किसी को जा पाया बल्कि जो सामाजिक संदुधाव था, सौहार्व का उसमें जातात पहुंचाने का काम उस समय सम्प्रा। 21 फरवरी को अब राष्ट्रपति का कलिमायण था उसमें जिस पिछरा वर्ग बित्त विकास निश्म बनाने की घोषणा ৰা संकेत या ग्राज वह पिछड़ा वर्ग वित्त विकास नियम बन गया है। दो सौ करोड़ रुपया इसमें रख भी दिया गया है। यह इंस बाल का सबूत है कि संचमुच में कींग्रेस पोर्टी और सरकार किस तरह से इस सामुजिक न्याय की दिसा में मामे बढ़ना बाहती है और सामाजिक एवं मौकिक रूप से पिछड़े वर्ग के लोगों के

3 r.m.

साथ न्याय करना चाहती है। साथ ही साथ समाज के ऐसे लोग जो कि दूसरे वर्ग के लोग हैं उनके साथ भी चाहती है कि सामजिक सौहार्द बना रहे, कहीं पर ग्रापस में टकराव न हो ग्रौर सड़कों पर ग्रा करके ग्रापस में लड़ने का काम न हो, क्योंकि राष्ट्रीय हित के किरुद्ध होगा । इसीलिए हमने यह भी फैसला किया है कि समाज के उन लोगों के लिए भी 10 फीसदी घारक्षण लागू करले की व्यवस्था की जाएगी लेकिन अभी सुप्रीम कोर्ट में मामला पैंडिंग है। इस लिए जब तक पैंडिंग है तब तक उसके बारे में हम कुछ नहीं कह सकते। लेकिन सर-कार और हम उसे पूरा करने के लिए प्रतिबद्ध हैं ।

श्री संच प्रिच गौत*म*ः गवर्गमेंट बिसीधन तो ले सकती है।

श्री ए:म नरेश यादव : गवर्नमेंट डिसीफान न लिया होता तो जवाब कैसे देता।...(व्यादयाः) डिसीजन ले लिया है गवर्नमेंट ने तो यह जवाब दिया है वहां पर सुप्रीम कोर्ट में ...(व्याद्यधान)

इसलिए महोधय, शिक्षा के क्षेत्र में भी क्योंकि सब लोगों का साक्षर होना, शिक्षित होना ग्रावश्यक है, महिलामों पर होने... (व्यवधान) महिलाओं के प्रति न्याय दिलाने के लिए, इन सारी चीजों का विस्तत उल्लेख है। इसलिए मैं कहना चाहता हूं कि किसी भी प्रस्त को जो भी जुनौतियाँ हैं. महिलाभ्रों को सामाजिक न्याय मिले, उनको समाज में उचित स्थान मिले इन सब बातों को ध्यान में रखते हए कोई भी प्रश्न छूटा नहीं है। उसके साथ-साथ जो विदेश नीति है उसमें भी जो **युटनिरपेक्षता का** ग्रांदोलन था जिसकी पें0 जवाहर लाल नेहरू ने शुरुआत की थी इंदिराजो भी उस पर चलती रहीं राजीव जी ने जिसको आगे बढ़ाने का काम किया है वह हमारी विदेश नीति का ग्राधार है। लोहिया जी भी... (म्यमवान) सोहिया जी की दण्टि पड़ौसी देशों से संबंध अच्छे बने रहे हनेका यह रही है इसलिए पाकिस्तान बंगला देश की बात

311 Motion of Thanks on

the President's Address 312

[श्री राम नरेश यादब]

करते **बे** झौर झाज भी ठीक वही जबकि पाकिस्तान के मामले सारे काश्मीर में तनावपूर्ण हैं इसके बावजूद भी हमारी सरकार प्रधान मंत्री उनसे बात भी कर रहे हैं। झाखिर इससे प्रधिक उस रास्ते पर चलने के अलावा दूसरा हो क्या सकता है। इसलिए सारी चीजों पर गंभीरता के साथ बहुत विस्तार से चर्चा की गई है लड़कों के विकास के लिए झौर ग्रगले झाने बाले दिनों में किस तरह से जनसंख्या पर नियंत्रण पाया जाए रोजगार के प्रवसर कैसे झारंभ किए जायें ये सारी चीजें हैं।

महोदय, मैं इन शब्दों के **साथ** हमारे उधर के साथी बैठे हुए हैं विशेष करके बी.जे.पी. के लोगों से कहना चाहता हूं कि देश आपका भी है और आप इस देशे के निवासी हैं ग्राप इस तरह की यात्नायें करके लोगों के मनों को तोडने का काम न करें ताकि सांप्रदायिक सौहादे टूटे । उसी तरह से <u>द</u>ुसरे साथियों से भी कहना चाहता हू जिस तरह से देश की भाषिक स्थिति खराब हुई थी श्रौर श्रब वह जिस तरह से सुधरी है, श्राप भी आइए, मैंने पहले कहा या कि चनौती है, अब ग्रवसर मिला है, इसालए चुनौती को ध्यान में रखते हुए ग्रवसर ठीक से इस्तेमाल करिए और इस्तेमाल करके देश को आगे बढाने का काम कृरिए।

इन्हीं शब्दों के साथ, महोदय, मैं धन्यबाद देता हूं। बहुत-बहुत धन्यवाद ।

THE VICE-CHAIRMAN (SHRI BAS IC AR ANN All MASODKAR): Shri Hanumanthappa to second. Please be brief.

SHRI H. HANUMANTHAPPA (Kamataka): I will not encroach upon your time.

Sir, I rise to support the Motion of Thanks moved by my esteemed colleague, Shri Ram Naresh Yadav, to the honourable President for his Address delivered to the Joint Session of Parliament on the 24th February, 1992.

Mr. Vice-Chairman, Sir, even though this practice is inherited by the British Parliament, the Constitution makers deliberately retained this provision inasmuch as the Presidential Address will be a bird's eve view of the year that passed and will throw light upon the year which is ahead. It is neither a progress report nor a policy statement, but it certainly throws light on the achievements as well as the programme of action of the Government in the days coming ahead. Sir, before I go to the exact subject, let me say one thing. What is the situation that this new Government inherited when it took charge of the country? Sir, you may remember this Government took charge of this country when the whole country was bewildered, was shocked by the dastardly assassination of our beloved Rajiv Gandhi, Political pandits as' well as the external world were doubting the very existence of India as a nation. The people were doubting whether India can stand as a nation, as a united nation. And they were expecting that India will in the absence of the be disintegrated towering personality in the political scene. But it is the sagacity of the Indian voter, the voters of this country who of late thought and entrusted this responsibility of leading the country to the Congress Party, and the Congress, milch to the disappointment of our Opposition friends, could be able to stand united and select Narasimha Raoji to lead the Party and the Government. Sir, this is about the political situation when we took charge. And the economic situation was actually the action and the inaction of the previous Government...

AN HON. MEMBER: Governments.

SHRI H. HANUMANTHAPPA: Yes, the two successive non-Congress Governments that preceded our Government.

SHRI V. GOPALSAMY (Tamil Nadu): One was your creation.

SHRI H. HANUMANTHAPPA: One was your creation. (*Interruptions*) Sir, they had left the national economy in. a shambles. Our balance of payment situation became precarious.-.(*Interruption*)... When Yashwant Sinhaji handed oyer to us.

SHRI H- HANUMANTHAPPA: Mr. Digvijay Singh, if you want those figures also, I am ready with them. I have got the figure of what we handed over.

SHRI DIGVIJAY SINGH: I will be the happiest man if you give that figure.

SHRI H. HANUMANTHAPPA: I will give you, if you want.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): Please, let us not have cross-talk.

SHRI H. HANUMANTHAPPA: What you took-over, you know better. Unfortunately, you took-over from Mr. V. P. Singh and not Mr. Rajiv Gandhi. (*Interruptions*).

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASQDKAR): Hanumanthappaji, you please address the Chair.

SHRI DIGVIJAY SINGH: Mr. V. P. Singh was the Finance Minister of Mr. Rajiv Gandhi. (Interruptions).

HANUMANTHAPPA: SHRI H. All right, I will give you only one figure. When you tookrover, the balance of payments position was Rs. 6,000 crores. When you handed it back, it was Rs. 2,000 crores. Ι stop at this. And I go further. (Interruption). You wanted what Mir. Rajiv Gandhi entrusted to you. I have given the figure. If you - want the details, I do not want to waste the time. You know very well. (Interruptions).

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): You please address the Chair. There should hot be a Cross-talk. You address vie. That is all. SHRI V. GOPALSAMY: Sir, the debate is lively. We are enjoying it.

SHRI H. HANUMANTHAPPA: Sir, actually, when a man is in an economic crisis, he starts selling his immovables (first, then movables and at the last when he has nothing to sell, he touches (gold which has been respected and honoured and which is dearer to his sweet-heart.

SHRI R. K- DHAWAN (Andhra Pradesh): I think, you should change the order movables, immovables and gold.

SHRI H. HANUMANTHAPPA: All right, movables, immovables and gold. But Yashwant Sinhaji did not spars even that gold.

SHRI YASHWANT SINHA: And what you did?

SHRI H. HANUMANTHAPPA: This proved to the people of this country that whenever a non-Congress Government takes over this country, whether in 1977 or 1989 or 1990, the country's economy is in a shambles, and they either sell or mortgage the gold. This is the historical truth.

SHRI YASHWANT SINHA: Whose Finance Minister is Mr. Manmohan Singh?

SHRI H. HANUMANTHAPPA: Yashwant Sinhaji has to wait for some time. I will come to that aspect. (At whose behest was Mr. Yashwant Sinha acting and on whose dictates he has acted, I will come to that later.

NRI deposits were being withdrawn. Therefore when this Government came to power, it had to take certain hard steps and we know how the situation was. Mr. Narasimha Rao took the reins of this Government with this resolve, that the economy is in a crisis. Here I would like to quote from his speech. "The balance of paymtnt situation is exceedingly difficult. Inflationary pressures on the price level [Shri H. Hanumanthappa] are considerable. There is no time to lose. The Government and the country cannot keep living beyond their means and there are no soft options. We must tighten our belt and be prepared to make the necessary sacrifices to preserve our economic independence which is an integral part of our vision for a strong nation. In the Pursuit of this objective, the Government attaches the highest priority to the preservation of the health of the economy."

In order to improve the health of the economy, the Government has formulated the new economic policy, the industrial policy as well as the trade policy, making it more liberal, giving more attractions to foreign investments and making the exports easy and allowing essential things to come into the country, which would take care of this financial crisis. The result, as it is, has yet to come. We cannot expect economic results within a short time; it takes a long time. But still the position is that as on today, we have the reserves of Rs. 11,000 crores. Anyway. I do not want to take more time of the House.

Coming to law and order situation, after this Government took over, we passed a legislation to maintain the position of the places of worship as it existed on 15th August, 1947, and we have accept-ted that the Mandir-Masjid differences should be resolved either by negotiations or by the court verdict. About reservations under Mandal Commission's recommendations, we are waiting for the Supreme Court's decision.

Handling of the *Ekta Yatra* is one shining example of the Congress Government. There was the *Rath Yatra* from Somnath to Ayodhya, of 3000 Kms. which resulted in more than a thousand deaths, arrest of a leader of a political party and the fall of a Government. It resulted in the fail of the National Front Government. But see the way this *Ekta Yatra* from Kanya Kumari to Kashmir was handled by the Congress Government... (*Interruptions*). I think the BJP will have a chance to answer. In spite of the much publicised *Yatra* from Kanya Kumari to

Kashmir—such a long route—-\$cre was not a single life lost. The BJP wanted to take mileage from this much publicised Yatra which was a politisal Yatra rather. Why I call it a political Yatra is, and I want to go on record, if Shri Murli Manohar Joshi had this Yatra for ekta, he really undertaken should have known the culture and the structure of the society of India. Indian society does not comprise Hindus alone; it consists of Muslims, Christians, Buddhists, Parsees, everybody. But white Jains and Ws Ekta Yatra, Shri Murli starting on Manohar Joshi deliberately visited only Hindu temples plus against the threat of AK-47, he visited Gurudwaras but be deliberately avoided Masjid dargah or church or a Jain temple or a Buddha temple stupa. So, it -was not Ekta Yatra; it was a political gimmick of the BJP in the name of Ekta Yatra. And the way of handling of this Yatra exhibited the sagacity of this Government I have alredy given a comparison between the handling of the Rath Yatra by the National Front Government and the handling of the Ekta Yatra by the Corgrtss Government. What is the effect of these efforts our endeavour, to restore the economic health, to contain the and order situation, etc? Usually, law whenever there are by elections to Parliament, it is the Opposition that gains. The seats are usually won by the Opposition. But this time, what happened? Out of the 15 seats for which byelections were held, eight went in favour of the Coagress (I).

Secondly, we had the Punjab' elections. We got twelve out of the thirteen seats, plus a Government there.

SHRI DIGVIJAY SINGH; Plus ten per cent vote.

SHRI H. HANUMANTHAPPA: Thirty per pent. (*Interruptions*) Even that you could not do.

SHRI DIGVIJAY SINGH; I have done, my friend. Your Government stopped the election process just before twenty four house.

317 Motion of Thanks on the

SHRI H. HANUMANTHAPPA; You answer when your turn comes.

SHRI V. NARAYANASAMY: Mr. Digvijay Singh, your party has been de-recognised.

SHRI DIGVIJAY SINGH: So what, Mr.. Narayanasamy? It is the people who matter in a democracy. (*Interruptions*)

SHRI DIPEN GHOSH (West Bengal): Mr. Narayanasamy, when you recognised tha party, that party was not born. (*Interruptions*)

SHRI R. K. DHAWAN: This only shows we believe in democracy. We are not like your party. Your party does not allow other parties to flourish.

SHRI V. NARAYANASAMY; We recognised even an unrecognised party.

SHRI YASHWANT SINHA. He is doing it because of the river water dispute Mr. Narayanasamy does not want him to speak because of the river water dispute.

SHRI H. HANUMANTHAPPA: Actually, it is only Mr. Yashwant Sinha who is trying to fish in troubled waters.

SHRI YASHWANT SINHA: You are too big a fish to catch.

SHRI H. HANUMANTHAPPA: Mr. Dipen Ghosh does not want to give credit to Mr. Digvijay Singh. He wants to take it on himself, in regard to Punjab. His Prime Minister, when his party was a partner in that Government, went to Punjab, saying 'I am going there as a friend of the Punjabis'. He went there in an open jeep, without security, but there were security people in civilian dress.

AN HON. MEMBERS: Two hundred people.

SHRI H. HANUMANTHAPPA: We all know this. Still, they were unable to infuse, confidence in the people of Punjab. This only shows the people of Punjab aie with whom. SHRI DIGVIJAY SINGH: He was a sleeping partner. His party was a sleeping partner, not an. active one.

SHRI H. HANUMANTHAPPA: Sir, the State from which you come, namely, Maharashtra, has given all the Zilla Parishads—29—in favour of the Congress (t). All the important municipalities and all the panchayats have gone to the Congress (I), (Interruptions).

SHRI DIPEN GHOSH: All the dadas in Bombay have joined the Congress (I). (Interruptions)

SHRI V. NARAYANASAMY. What about the Calcutta *dadasl*

SHRI DAYANAND SAHAY (Bihar): *Doda* is a respetable word in West Bengal.

SHRI DIPEN GHOSH: In Wes_t Bengal, not in Bombay.

SHRI H. HANUMANTHAPPA: Sir, this reflects the attitude of the people of this country, how they view the Congress (1) rule. I want to put on record. After all, we have to go by the directions of our masters. We have to satisfiv our masters. Our masters are neither Mr. Dipen Ghosh nor Mr. Yashwant Sinha. Our masters are the voters, the people of this country. They have put us in power. We have made certain promises to them in our election-manifesto. We are answerable to it. How can my friends, sitting on the other side, search for results from their manifesto? It is not possible. They will not be able to get the results to our actions from their manifesto. How can they search their manifesto and ask us why we have not done this, why we have not done that? We have to go by our manifesto which we gave to the people, depending upon which the people have voted us to power.(Interruptions) Mr. Dipen Ghosh you have nothing but the World Bank. I will come to that. Please wait, (Interruptions)

SHRI V. NARAYANASAMY; Mr. Vice-Chairman, Sir they are unnecessarily interrupting Mr. Hanumanthappa. They are not allowing him to speak. SHRI ASHIS SEN (West Bengal): Mr. Vice-Chairman, Sir, may I just say some thing?

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): Let him complete.

SHRI ASHIS SEN: I was only saying that they have changed their masters from voters to Washington.

SHRI H. HANUMANTHAPPA: I am coming to that. Unfortunately, I am being disturbed. ('Interruptions).

THE VICE-CHAIRMAN (SHRI BHAS KAR ANNAJI MASODKAR): That means, you are making an effective speech.

SHRI DIGVIJAY SINGH: At least lively.

SHRI H. HANUMANTHAPPA: I am coming to Kashmir.

SHRI DIGVIJAY SINGH: Don't go. Shri Murli Manohar Joshi has already gone. (*Interruptions*)

SHRI H. HANUMANTHAPPA: Please appreciate my point. I am not on that line. I do not claim any credit that we have done, we have achieved much in Kashmir, but we have been able to awaken the world community regarding the Kashmir issue. When there was a threat across the border, we were able to awaken the European community to rise to the occasion and pressurise Pakistan not to indulge into such activities. This is a positive step and a positive approach this Government has taken and it has received a positive response from the outside world.

Coming to Assam, we had to deploy army in September 1991. Some ULFA activities have been arrested, some arms have been seized, some have surrendered themselves and some are ready for talks. We will continue our efforts to normalise the situation.

VerY much wanted by BJP and expected by Delhi we have been able to pass the Delhi. Legislative Assembly Bill also. Let us see the world scenario as it is developing. Russian disintegrated itself. The second world power has vanished. Now the responsibility lies upon the third world

SHRI R. K. DHAWAN: Do not say 'Russia'.

SHRI H. HANUMANTHAPPA: The USSR disintegrated itself into small Republics and now there is only one world power left and that is the USA, (*Interruptions*) So, the entire third world is to tog towards India which has to take a position of leadership. India has already achieved onerous position in leading the third world as against the single world power, in the absence of the second world power that has disintegrated itself.¹ (*Interruptions*)

THE VICE-CHAIRMAN (SHRI BHAS-KAR ANNAJI MASODKAR): You make your own point. Why do you get disturbed? You go ahead.

SHRI H. HANUMANTHAPPA: India may not give it to America, but unfortunately, Shri Hanumantha Rao and Shri Dipen Ghosh have lost their...

SHRI DIPEN GHOSH: Whom?

SHRI H. HANUMANTHAPPA: You have lost the one from whom yon' were drawing inspiration. Actually, the integrated USSR clemmed communism to be...('In*terruptions*). You are also disturbing.

The second aspect is, the other source from where you were drawing inspiration. was China. Unfortunately for them and fortunately for us, China's Premier has visited India. We are friendly, we are discussing and we are coming to a close... (*Interruptions*). I do not know, I have to tell geography to Shri Digvijay Singh. Nehru was born in India.

SHRI DIGVIJAY SINGH: I said, -"Nehru Bhawan, Hanumanthappaji".

SHRI H. HANUMANTHAPPA: Sir, in this background, T just appeal to my friends on the other side: you have got every right to criticise the Government, but not by belittling the achievements, which will bring down India in the eyes of the world body. This is where I want to appeal to you. India has to develop as a leader of the third world and has to tale the onerous responsibility in the absence of the second world power. There we have a certain responsibility about the image and the credibility of the country outside.

Sir, coming back, my friend, Mr. Dipen Ghosh was very much.....

SHRI DIPEN GHOSH: Dipen Ghosh has not yet spoken. How can you reply to his points?

SHRI H. HANUMANTHAPPA: I know. I am not replying. I am only answering to your interest.

Actually they say, "World Bank, World Bank, World Bank." Shri Manmohan Singh has disarmed all the Opposition parties. Actually they have to depend on "the World Bank and the IMF" to criticise the Budget of Shri Manmohan Singh. Except "the World Bank and the IMP' they have no ammunition. The gun powder is lost. (Interruptions).

I will come to that. More than me, Mr. Yashwant Sinha knows it because he is the author of the whole thing. *(Interruptions')* He is the man who approached the Woild Bank first before this Government came over here. He wrote the letter *to* the World Bank. We have only followed that. If this Congress Government is accused of selling away to the World Bank or the IMF, the first responsibility is.....

SHRI DIPEN GHOSH: That means your Government is an extension of his Government.

SHRI YASHWANT SINHA: Actually Mr. Manmohan Singh is our plant.

SHRI DIPEN GHOSH: His Government came with your support. Now you say that your Government is an extension of his Government. (*Interruptions*)

SHRI H HANUMANTHAPPA: Whatever it is. you are responsible for it.

THE VICE-CHAIRMAN (SHRT BHAS-KAR ANNAJI MASODKAR): Mr. Hanumanthappa, you have to second the Resolution.

SHRI H. HANUMANTHAPPA: I am seconding it. 8 RS—11.

SHRI DIGVIJAY SINGH: He has to go to Kashmir.

SHRI H. HANUMANTHAPPA: *Hogaya* I am not going to Kashmir now.

SHRI DIGVIJAY SINGH: Cauvery come to Cauvery. I am supporting you.

SHRI H. HANUMANTHAPPA: Not necessary. We will settle, myself and Mr. Chidambaram. You need not come there. It is our internal thing.

THE VICE-CHAIRMAN (SHRI BHAS-KAR ANNAJI MASODKAR): Mr. Hanumanthappa, you please complete now, complete the seconditg now. (*Interruptions*).

SHRI H. HANUMANTHAPPA: Sir, the recent Budget that has been placed my friends may be reading, Except the bias— "bias" I underline—right from the common man to the businessman to the industrialist to the service personnel, everyone has welcomed thin Budget.

SHRI DIPEN GHOSH: Eldorado (In-terruptions).

SHRI H. HANUMANTHAPPA: Whatever it is, even the critics of the Congress have appreciated the Budget.

SHRI DIPEN GHOSH: By seconding, he is already initiating the discussion on the Budget. Is it so?

SHRI H. HANUMANTHAPPA: In the given situation, this is what we were able to do from the day we took over the Government. This is what we were able to do the last day when we took over the Government. I don't want to initiate the discission on the Budget. While concluding I go back to the Presidential Address itself and I quote from it:

> "India is on the threshold of taking rapid and purposeful strides into the future. Conditions are being created so that there is an acceleration in the pace of development, our people can enjoy a better quality of life and India can hold her own in a rapidly changing world. The present is full of challenges as well as opportunities. Let us not shy away from treading new paths. Let us be

[Shri H. Hanumanthappa]

bold and innovative in our approach. The hardships of the present are only the harbingers of a brighter future. But even as we move into the future, let us be disciplined and resolute in our approach. Let us shun acrimony for dialogue, violence for amity lest we be deflated into the by-lanes of history."

With these words of the President, I second the Motion moved by Ram Naresh Ji to thank the President for his Address delivered to the Joint Session of both Houses of the Parliament.

THE VICE-CHAIRMAN (SHRI BHAS-KAR ANNAJI MASOOKAR): The Motion has been properly moved and seconded.

There are exactly 567 amendments to this Motion, which I shall call one by one. There are a group of hon. Members standing by certain amendments. So, I will call the first name. If there is any difficulty, I will call the other name.

Amendments No. 1 to 6. S/Shri Jagdish Prasad Mathur, Kameshwar Paswan, Sangh Priya Gautam. Ramdas Agarwal, Krishan Lal Sharma, Ashwani Kumar, Raghavji— Not present. Amendments not moved.

Amendments Nos. 7 to 23. Smt. Sushma Swaraj, S/Shri Anantray Devshankar Dave, Gopalsinh G. Solanki—not present. Amendments not moved.

Amendments Nos. 24 to 29.

SHRI SHIVPRASAD CHANPURIA (Madhya Pradesh): Sir, I move:

- 24. That at the end of the Motion, the following be *added*, namely:—
 - "but regret that there is no mention in the Address about raising the royalty on coal and other minerals, keeping in view the backwardness of the State of Bihar.
- 25. That at the end of the Motion, the following be added, namely:—
 - "but regret that there is no mention in the Address about the strict

enforcement of laws to check the menace of air and water pollution."

- 26. That at the end of the Motion, the following be *added*, namely:—
 - "but regret that there is no mention in the Address about the concrete steps to be taken to solve the complex Cauvery water issue to the satisfaction of all concerned."
- 27. That at the end of the Motion, the following be *added*, namely:—
 - "but regret that there is no mention in the Address about any action plan to meet the threat posed by Pakistan's knowhow to acquire nuclear capacity."
- 28. That at the end of the Moiton, the following be *added*, namely:—
 - 'but regret that the Address does not mention about Government's intention to solve the Kashmir problem which is threatening the national unity."
- 29. That at the end of the Motion, the following be *added*, namely:—
 - "but regret that there is no mention in the Address about the action plan for national unity as well as cultural and emotional integration of the country."

SHRI DIPEN GHOSH: Sir I move:

- 30. That at the end of the Motion, the following be *added*, namely:—
 - "but regret that the Address fails to mention that the Government has failed to implement the Rajiv-Longowal Accord and bring about a just and amicable solution to all outstanding issues in Punjab."
- 31. That at the end of the motion, the following be *added*, namely:—
 - "but regret that the Address fails to mention that the Government has failed to contain extremist and

separatist activities in Jammu and Kashmir and to bring about normalcy in the Valley.

- 32. That at the *end* of the Motion, the following be *added*, namely:—
 - "but regret that the Address fails to mention that the changes made by the Government in the indsutrial, fiscal and trade policies have resulted in the erosion of coun try's economic sovereignty and abandonment of the principle of self-reliance."
- 33. That at the *end* of the Motion, the following be *added*, namely:—
 - "but regret that the Address fails to mention that me Government's new industrial policy has resulted in the further lowering of industrial growth rate leading to recession, opening of India's domestic market to Western multi-nationals and creating problems for small scale industries and further squeezing of employment opportunities."
- 34. That at the *end* of the Motion, the following be *added*, namely:—
- "but regret that the Address fails to mention that the changes in the trade policy and devalution of Indian rupee have resulted in the reduction of country's export-earning in Dollar terms."
- 35. That at the *end* of the Motion, the following b_e *added*, namely:—
 - "but regret that the Address fails to mention that the creation of National Renewal Fund for executing its Exist Policy and Government's decision to wind-up and frame the work of several Central Government offices and abolition of posts would result in large scale retrenchment of workers aid employees."
- 36. That at the *end* of the Motion, the following be *added*, namely:—

- "but regret that the Address fails to mention that the Government's resorting to administered price rise and adopion of certain other policy decisions have resulted in the rise in prices of all esential commodities and stepped up nflationary pressures."
- 37. TFmt at the *end* of the Motion, the following be *added*, namely:—
 - "but regret that the Address fails to mention that the economic policy changes initiated recently by the Government have reulted in a decline of country's GDP."
- 38. That at the *end* of the Motion, the following be *added*, namely:—
 - "but regret that the Address fails to mention that the Government's policy to allow participation of private sector in several infrastructural areas like power, steel, airlines, shipping, railways, telecommunication, defence production and disinvestment in the public sector upto 49 per cent would cause erosion in the position of commanding heights which the public sector has in the country's economy."
- 39. That at the *end* of the Motion, the following be *added*, namely:—
 - "but regret that the Address fails to mention that the Government has failed to reject the Dunkel proposals which would lead to penetration of multi-nationals in the fields of agriculture, research, science and development' and affect the country's interest."
- 40. That at the *end* of the Motion, the following be *added*, namely:—
 - "but regret that the Address fails to mention that the Government has failed to bring about a negotiated settlement of sharing and alloca tion of waters of inter-State rivers between the States."

[Shri Dipen Ghosh]

- 41. That at the end of the Motion, the following be *added*, namely:
 - "but regret that the Address fails to mention that the Government's announcement of policy decision to allow disinvestment in public sector upto 49 Per cent and privatise the work of the Government establishments like railways, defence, telecommunications etc., would cause substantial shrinkage in the job opportunities for SCs/STs in Government Establishments and Public Sector Enterprises."
- 42. That at the end of the Motion, the following be *added*, namely:—
 - "but regret that the Address fails to mention that the Government orders to increase the prices of rice and wheat distributed through Public Distribution System and failure to bring more articles of daily necessity under PDS have substantially weakened the PDS, as such, resulting in further addition to the miseries of the common people."

THE VICE-CHAIRMAN (SHRI BHASKAR ANNA JI MASODKAR): Amendments Nos. 43 to 50. Shri Narayan Kar. Not here. Amendments and moved.

Amendments Nos. 51 to 61. Dr. Jinen-dra Kumar Jain- Not here. Amendments not moved.

Amendments Nos. 62 to 74. Shri Sangh Priya Gautam. Absent. Amendments not moved.

Amendments Nos.75 to77.S/ShriAnantray DavshankerDaveandGopal-sinh G. Solanki, Nothere.Amendmentsnot moved.

Amendments Nos. 78 to 80. S/Shri Gopalsinh G. Solanki and Anantray Devshanker Dave. Not here. Amendments not moved.

Amendments Nos. 81 to 97. Shri Sunil Basu Ray.

SHRI SUNIL BASU RAY (West Bengal): Sir, I move:

- 81. That at the end of the Motion, the following be added, namely:—
 - "but regret that tht Address fails to mention about the measures taken to restore normalcy in Kashmir."
- 82. That at the *end* of the Motion, the following be *added*, namely:—
 - "but regret that the Address fails to mention about the abduction of a Russian Technician in Assam and his subsequent fate."
- 83. That at the *end* of the Motion, the following be *added*, namely:—
 - "but regret that the Address fails to state that the hard decisions taken by Government are motivated by the World Bank/TMF and that the new Industrial Policy is designed to open the doors to foreign capital, promote Indian Monopoly Capital, encourage Exit Policy, dismantle Public Sector, throw lakhs of workers [employees out of employment and to reduce the scope of employment."
- 84. That at the *end* of the motion, the following be *added*, namely:—
 - "but regret that the Address does not mention about the failure of Government to implement the recommendation of the National Commission on Rural Labour."
- 85. That at the *end* of the Motion, the following be *added*, namely:—
 - "but regret that the Address fails to mention about the impact of the Dunkel proposals and Government's inability to take strong protective measures to defend national economic sovereignty."
- 86. That at the *end* of the Motion, the following be *added*, namely:—
 - "but regret that the Address does not mention about the failure of Government to promote tourism for all sections of people."

87. That at the *end* of the motion, the tallowing be *added*, namely:—

"but regret that the Address fails to mention about the measures taken to implement total land reforms as mardated by the Constitution."

88. That at the *end* of the Motion, the the following be *added*, namely:—

- "but regret that the Address fails to mention about the inability of the Government to assure Agriculture freedom from the vagaries of nature."
- 89. That at the *end* of the Motion, the following he *added*, namely:—
 - "but regret that the Address fails to state that he Cauvery continues to flow as a River of Discord."
- 90. That at the *end* of the Motion, the following bt *added*, namely:—
 - "but regret that the Address does not mention about the failure of the Government to provide jobs social security, housing, water, health, education, good environment to the economically and socially downtrodden people."
- 91. That at the *end* of the Motion, the following be *added*, namely:—
 - "but regret that the Address fails to mention about the measures taken to abolish the practice of manual carrying of night soil and rehabilitation of the people encaged in this work."
- 92. That at the *end* of the Motion, the following be *added*, namely:--
 - "but regret that *As* Address fails to mention about the measures taken to protect and promote the basic interest of SC/ST people by providing them with jobs and necessary financial support."
- 93. That at the *end* of the Motion, the following be *added*, namely:—
 - "but regret that the Address fails to mention about the steps taken to

protect the minorities.

94. That at the *end* of the Motion, the folowing be *added*, namely:—

the Presidents Address

- •"but regret that the Address fails to mention about the steps taken to promote the interests of the women."
- 95. That at the *end* of the motion, the following be *added*, namely:—
 - "but regret that the Address fails to mention about the steps taken to strengthen the Public Distribution System."
- 96. That at the *end* of the motion, the following be *added*, namely:—
 - "but regret that the Address fails to mention about the steps to control and bring down inflation, price rise and to restore value of Rupee."
- 97. That at the *end* of the Motion, the following be *added*, namely:—
 - "but regret that the Address does not mention about the failure of the Government to fallow the Non-Alignment Policy."

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJJ MASODKAR): Amendments Nos. 98 to 101. Dr. R. K. Paddar. Absent. Amendments, not moved. Amendments Nos. 102 to 111. Shri Ranjit Singh Absent. Amendments not moved.

Amendments Nos. 112 to 124. SjShri Jagdish Prasad Mathur, Krishan Lal Sharma, Sangh Uriya Gautam. Absent. Amendments not moved.

Amendments Nos. 125 to 130 S/Shri Krishan Lal Sharma, Sangh Priya Gautam, Jagdish Prasad Mathur, Smt. Sush-ma Swaraj Absent. Amendments not moved.

Amendments Nos. 131 to 144. Shri Ram Jethmalani and Sardar Jagiit Aurora. Not here. Amendments not moved.

Amtndmen; No. 145 Shri J. S. Raju SHRI J. S. Raju (Tamil Nadu): I meve: 145. That at the *end* of the Motion the follwing be *added*, namely:—

"but regret that the Address does not spell out a dead line by which the backlog of vacancies reserved for SC and ST Communities in Government departments | Public Sector Undertakings and Banks will be filled up."

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): Amendments Nos. 146 to 154. Shri E. Balanandan.

SHRI E. BALANANDAN (Kerala): Sir, I move:

146. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that the Address fails to mention the serious flaws in the recent elections in Punjab in which 75 per cent of the people did not participate."

147. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that the Address fails to mention about the failure of the Government to take steps to implement the Rajiv-Longwai Accord in order to involve large majority of the Punjab people in the electoral process."

148. That at the *end* of the Motion, the following be added, namely:—

"but regret that the Address fails to mention about the help provided by the Government to the BJP leaders to reach Srinagar to hoist the national flag which resulted in the

workening of the situation."

149. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that the Address fails to mention about recent move by the Uttar Pradesh Government to construct a boundary wall around the notified area near the Ternple Complex at Ayodhya which' includes the disputed rite." 150. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that the Address fails-to note the, adverse impaot of the changes being made in the industrial, financial and trade policies of the Government which are resulting in the weakening of the process of self reliance deindustrialisation and foreign multinational-domination in our industrial financial and trade sectors."

151. That at the *end* of the Motion, the following be *added*, namely: —

"but regret that the Address fails to mention about the adverse impact of the unrestricted permission -given to the foreign multinationals to penetrate into onr industrial sector thereby rendering our established indigenous capacity idle, causing severe erosion in the R & D base built over the years and making the skilled manpower remain practically unutilised."

152. That at the end of the Motion, the following be *added*, *namelys*—

'but regret that the Address does not mention about the failure of the-Government to protect employment and the growing attempts being made to send out of employment, millions "of workers from, various industrial and service sectors."

153. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that the Address does not mention about the failure of Government to bring back the prices to the level of July, 1990."

154. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that the Address does not mention about the policy of raising the administered prices of daily necessities like rice and wheat, which has created upward swing in prices." THE VICE-CHAIRMAN (SHRI BHAS-KAR ANNAJI MASODKAR): Amendments Nos. 155 to 162. Dr. G. Vijaya Mohan Reddy.

DR. G. VIJAYA MOHAN REDDY CAndhra Pradesh): Sir I move:

- 155. That at the *end* of the Motion, the following be *added*, namely.—
 - "but ^regret that the Address does not mention about any effective action plan to solve the growing problem of starvation deaths among handloom weavers in the country."
- 156. That at the *end of* the Motion, the following be *added* namely:—
 - "but regret that the Address does not mention about any integrated action plan to check the deteriorating law and order situation in several parts of the country."
- 157. That at the *end* of the Motion, the following be *added*, namely.—
 - "but regret that the Address fails to indicate any definite time frame to introduce legislation for comprehensive electoral reforms."
- 158. That at the *end* of the Motion, the following be *added*, namely.—
- "but regret that the Address fails to mention about any effective measures proposed to be taken to bring down the prices, particularly of consumer goods for providing relief to the people."
- 159. That at the *end* of the motion, the following be *added*, namely.—
- "but regret that there is no mention in the Address about any action plan to meet the threat posed by Pakistan's knowhow to acquire clear capability."
- 160. That at the *end* of the Motion, the following be *added*, namely.—
 - "but regret that the Address does not mention about any effective action

plan to solve the growing problem of population explosion in the country."

- 161. That at the *end* of the Motion, the following be *added*, namely.—
 - "but regret that the Address does not mention about any effective action plan to prevent the interference of IMF and World Bank in the financial policy of our Government."
- 162. That at the *end* of the Motion, the following be *added*, namely.—
 - "but jegret that the Address does not mention about any effective action plan to solve the crisis of petroleum and petroleum products in the country."

THE VICE-CHAIRMAN (SHRI BHAS-KAR ANNAJI MASODKAR): Amendments No. 163 to 167. Shri Mentay Pad-manabham, Dr. Narreddy Thulasi Reddy, Dr. YelamanchiH Sivaji Smt, Renuka Chowdhury. Not here. Amendments not moved.

Amendments Nos. 168 to 177. Shri Ashis Sen.

SHRI ASHIS SEN; Sir, I move:

- 168. That at the *end* of the Motion, the following be *added*, namely.—
 - "but regret that the Address fails to mention that no step whatsoever has been taken by Government to implement the Rajiv-Longowal Accord in relation to the State of Punjab."
- 169. That at the end of the Motion, the following be *added*, namely.—
 - "but regret that the Address does not mention that Government have not taken appropriate measures to create the necessary climate for the safe return of the distressed migrants from the Kashmir Valley to their respective homes."
- 170. That at the *end* of the Motion, the following be *added*, namely.—
 - "but regret that the Address does not mention that our foreign exchange

[Shri Ashis Sen]

reserves today computed at 10,000 crores in rupee currency is only national and there js no material improvement in terms of foreign currency so as to feel assured and that the overall economic policy has led to borrowing of billions of dollars from the IMF and the other Agencies which could have been avoided had the alterate policy proposed by various economists and West Bengal Government been considered bv Government."

- 171. That at the *end* of the Motion, the following be *added*, namely.—
 - "but regret that the Address does not mention that more than 250.000 industrial establishments have been closed and lakhs of workers rendered jobless."
- 172. That at the *end* of the Motion, the following be *added*, namely.—
 - "but regret that the Address does not state that the new industrial policy and the Exit policy will accentuate the unemployment position further."
- 173. That at the *end* of the Motion, the following be *added*, namely.—
 - "but regret that the Address does not mention that Government's line of approach is that the public sector undertakings should heavily reduce their work force at least to the extent of 40 per cent and that the General Insurance Corporation has already issued a notification aming at superannuation of its staff prematurely at the age of 50 years and that several departmental establishments of the Central Government have been directed to be closed down find that proposals are afoot for drastic reduction of officers and other stac in all Government Departments and for stopping any recruitment and promotion of staff. 55
- 174. That at the *end* of the Motion, tht following be *added*, namely:—

- "but regret that the Address does not say that measures to increase the representation of those belonging to Scheduled Castes Scheduled Tribes in Government, Public Sectors and Banks, though necessary, will not by themselves help remove their age-old disabilities unless comprehensive efforts are made to economically and socially uplift these entire sections of our people for which precious little has been done by Government."
- 175. That at the *end* of the Motion, the following be *added*, namely:—
- "but regret that the Address fails to indicate that notwithstanding the time time proposals made to bv Government to strengthen and improve the Public Distribution System, this has not reached a take-off stage on all-India level and that wherever the PDS by still working is severely affected by inadequate supplies from the Centre and that no step has been taken to supply various other essential articles through these outlets at fair price rates to push down the general price level."
- 176. That at the *end* of the Motion, the following be *added*, namely:—
 - "but regret that the Address fails to give a warning -signal about the serious dangers inherent in the US Act Super 301 and the move the Intellectual Property Rights for which the USA has been put-tng pressures to the detrement of our scientific research work in the fields of agriculture, pharma-cuticals and so forth,"

177. That at the *end* of the Motion. the following be *added*, namely: ____

"but regret that the Address does not mention about the Report of the High Power Committee on Financial System (Narasimhan Committee) whose recommendations are detrimental to the interests of the people and the country's financial system e.g. (a) gradual privatisation of the nationalised banks and other financial institutions by a process of disinvestment of shares. (b) free entry to more and more foreign banks into the country which will severely hit the indigenous banks and the expansion of their activities, (c) slashing down of priority sectors social lending from the • present 43 per cent-44 per cent to 10 per cent of the total credit allocation thus drastically reducing the benefits accuring to the underdeveloped areas and the rural poor by the services rendered by rural branches and Regional Rural Banks and thereby negating a major objective of bank nationalisation, (d) restructuring of the banking system in a way that subserves the interests of monopolists, (e) virtual withdrawal of Reserve Banks's powers to inspect banks, (f) Selling of banks' non-performing assets at a substantial discount to a new agency (Assets Reconstruction Fund) without directing disclosure of the names of the large defaulters who do not repay the loans and advances taken nor the interest thereon, (g) encouragement to winespread growth of Mutual Funds which leads to diversion of banks deposits to speculative market, (h)unrestrained massive computerisation mechanisation of banking operation in non-essent'al areas to create surplussaee of staff and conse-sequential retrencnment.-

SHR1 SUNTL BASU RAY: Sir, I move:

- 178. That at the *end* of the Motion, the following be *added*, namely:—
 - "but regret the Address does not mention about any effective measures to solve the growing problem of unemployment amongst the youth of the country."
- 179. That at the *end* of the Motion, the following be *added*, namely:—

- "but regret that the Address fails to mention about the execution of an effective action plan on priority basis to remove the increasing imbalance in the development of different regions in the country."
- 180. That at the *end* of the Motion, the following be *added*, namely:—
 - "but regret that the Address fails to mention about any effective measures proposed to be taken to check the continuously rising trend in the prices of essential commodities and consumer goods."
- 181. That at the *end* of the Motion, the following be *added*, namely:—
 - "but regret that the Address fails to mention about any positive plan for improving the living standard of agricultural labourers in the country."
- 182. That at the *end* of the Motion, the following be *added*, namely:—
 - "but regret that the Address does not mention about any effective measures proposed to be taken to check the growing incidents of volence during elections in the country particularly in the Northern parts of the country."
- 183. That at the *end* of the Motion, the following be *added*, namely:—
 - "but regret that tie Address fails to mention about the steps to be taken for promoting cottage and handloom industries and providing necessary economic assistance in rural areas for this purpose."

184. That at the *end* of the Motion, the follofing be *added*, namely:—

- "but regret that the Address fails to mention about any action plan to augment water supply in Delhi especially during summer seasons."
- 185. That at the *end* of the Motion, the following be *added*, namely:—
 - "but -egret that the Address fails to mention Government intention to

[Shri Sunil Basu Ray]

rehabilitate the slum-dwellers in big cities."

186. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that the Address fails to mention about the enforcement of laws to check the menance of air and water pollution."

- 187. That at the *end* of the Motion, the following be *added*, namely:—
- "but regret that the Address fails to mention about the National Renewal Fund which has been created for executing its Exist Policy and Government decision to wind up and prune the work of several Central Government offices and abolition of posts which would result in large scale retrenchment of-workers and employees.
- 188. That at the *end* of the Motion, the following be *added*, namely:—
- "but regret that the Address does not mention about the Government's policy to allow participation of private sector in power, steel, airlines, shipping, railways, telecommunication. defence production , and disinvestment in the public sector upto 49 per cent which j would cause erosion in the position of commanding heights which the public sector has in the country's economy."
- 189. That at the *end* of the Motion, the following be *added*, namely:—
- "but regret that the Address fails to mention that the Government has failed to reject the Dunkel Draft proposals which would lead to penetration of multi-nationals in the fields of agriculture, research, science & Technology and affect the country's interest."
- 190. That at the *end* of the Motion, the following be *added*, namely:—
 - "but regret that the Address fails to mention about the atrocities being

committed on the tribal women in different parts of Tripura."

- 191. That at the *end* of the Motion, the following be *added*, namely:—
 - "but regret that the Address fails to mention about the gang rape committed at Union Maidan in Tripura.
- 192. That at the *end* of the Motion, the following be *added*, natneily:
 - "but regret that the Address fails to mention about the modernisations mention about of TISCO, Bumpur, in West Bengal."
- 193. That at the *end* of the Motion, the following be *added*, namely:—
 - "but regret that there is no mention in the Address about the modernisation expansion, revitalisation of Cycle Corporation of India and Refractory units of Bum Standard Co. Ltd., etc."
- 194. That at the *end* of the Motion, the following be *added*, namely:—
 - "but regret that the Address fails to mention about the nationalisation of jut_e industry."
- 195. That at the *end* of the Motion, the following *added*, namely:—
- "but regret that the Address fails to mention about the extension of suburban services upto Asansole and running of EMU coaches between Barddhaman and Asansol of Eastern Railway."
- 196. That at the *end* of the Motion, the following be *added* namely:—
 - "but regret that the Address fails to mention about the need to protect the towns and villages in and around coal mines from gas and fire etc. caused due to slaughter and unscientific mining."
- 197. That at the *end* of the Motion, the following be *added* namely:—
 - "but regret that the Address fails V mention about the implementatit

- 198. That at the *end* of the Motion, the following be *added* namely:—
 - "but regret that the Address fails to mention about erosion taking place on the left bank of Damodar river in Asansol and Durgapur subdivisions for drawing sands in an unscientific manner.
- 199. That at the *end* of the Motion, the following be *added* namely:—
 - "but regret that the Address fails to mention about the need to protect the so-called chronically sick industries and mines from closure and take steps for proper invest-.ment in them for modernisation, diversification expansion to make them viable."

SHRI E. BALANANDAN Sir, I move:

- 200. That at the *end* of the Motion, the following be *added* namely:—
 - "but regret that the Address does not mention about the more of the Government for the privatisation of power sector inviting foreign multinational companies."
- 201. That at the *end* of the Motion, the following be *added* namely:—
 - "but regret that the Address fails to list any steps to harness the hydel capacity of the country for power generation which is a cheaper source of electrical energy."
- 202. That at the *end* of the Motion, the following be *added* namely:—
 - "but regret that the Address fails to indicate that allocation of required funds will be for the rural developmental programmes."
- 203. That at the *end* of the Motion, the following be *added* namely:—
 - "hut regret that the Address fails to support the Pdestenian liberation

Movement by hobnobbing with the Israel and by crying for a comprehensive and multifaceted relationship."

- 204. That at the *end* of the Motion, the following be *added* namely:—
 - "but regret that the Address fails to indicate the dangerous move of the Government to trying for US-India military cooperation."

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): Amendments Nos. 205 to 238. S/Shri Chaturanan Mishra, N. E. Balaram, Guru das Das Gupta, Dr. Z. A. Ahmad. Not here. Amendments not moved..

Amendments Nos. 239 to 270. Shri Ramacbandran Pillai.

SHRI RAMACHANDRAN PILLAI (Kerala): Sir I move:

- 239. That at the *end* of the Motion, the following be *added* namely:—
 - "but regret that the Address fails tomention that the Punjab elections had been marred by very low polling due to the atmosphere of fear generated by the terrorist threats, and due to the manipulations by the Ruling Party and the Union Government which by refusing to-announce a political package facilitated by the boycott by the-Akalis."
- 240. That at the *end* of the Motion, the following be *added*, namely:—
 - "but regret that the Address fails to mention that the Punjab elections were vitiated by the rigging of the polls in some places by Congress (T).*
- 241. That at the *end* of the Motion, the following be *added*, namely:—
 - "but regret that the Address fails to mention that the narrow partisan attitude adopted by the Union Government had harmed the cause of national unity by alienating further the mass of Sikhs by heightening the communal gulf in the State."

- [Shri Ramachandran Pillai]
- 242. That at the *end* of the Motion, the following be *added*, namely:—
 - "but regret that the Address fails to mention that the Union Government would take immediate steps to implement Rajiv-Longowal Accord."
- 243. That at the *end* of the Motion, the following be *added*, namely:—
 - "but regret that the Address fails to mention that the Ekta Yatra and the ;' subsequent J.K.L.F. march to the Line of Actual Control had deteriorated the situation in the Kashmir Valley with extremists intensifying their activities."
- 244. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that the Address fails to mention that the failure of the Union Government in taking appropriate steps in solving the economic backwardness and regional imbalances has further deteriorated the Assam situation."

245. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that the Address fails tomention that the discontent and the struggle for the identity of the tribal people umst be sympathetically considered and maximum regional autonomy should be granted to the contiguous tribal region."

246. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that the Address fails to mention that there is no other way to ISOlve the Ram Janafn-bhoomi-Babri Masjid dispute ex cept by negotiations by both sides, failing which abiding by the court verdict before whom the case is pending."

247. *That* at the *end* of the Motion, *the* following be *added*, namely:—

"but regret that the Address fails to mention that Union Government would firmly defend the rights of the minorities and protect them from the ravages of communal riots."

- 248. That at the *end* of the Motion, the following be *added*, namely:—
 - "but regret that the Address fails tjo mention that Union Government would take all steps to end the discrimination practised against the minority in educaton, jobs and social security facilities.'
- 249. That at the *end* of the Motion, the following be *added*, namely:—
 - "but regret that the Address fails to mention that new economic policy pursued by the Union Government has far-reaching adverse consequences on the country's economic sovereignty and the people's well-being."
- 250. That at the *end* of the Motion, the following be *added*, namely:—
 - "but regret that the Address fails to mention that the new industrial policy pursued by the Union Government would adversely affect self-reliance and endanger economic sovereignty."
- 251. That at the *end* of the Motion, the following be *added*, namely:—
 - "but regret that the Address fails to mention that the new industrial policy was a bonanza for the big industrialists and would work against the small and medium sectors."
- 252. That at the *end* of the Motion, the following be *added*, namely:—
 - "but regret that the Address fails to mention that the fiscal and budgetary policies of the Government are a nacked attempt to pass of the burden on the common people."

- 253. That at the *end* of the Motion, the following be *added*, namely:—
 - "but regret that the Address fails to mention that going in for further IMF loans with the fulfilment of the conditionalities, would lead India into a debt trap and undermine her economic sovereignty."
- 254. That at the *end* of the Motion, the following be *added*, namely:—
 - "but regret that the Address fails to mention that increasing budget deficits passes the burden on to the common people through inflation."
- 255. That at the *end* of the Motion, the following be *added*, namely:—
 - "but regret that the Address fails to mention that the 20 per cent devaluation of the rupee, the indirect taxation and the administered price hike had brought high inflation and stagnation."
- 256. That at the *end* of the Motion, the following be *added*, namely:—
 - "but regret that the Address fails to mention that the people are suffering due to galloping- prices of all essential commodities."
- 257. That at the *end* of the Motion, the following be *added*, namely:—
 - "but regret that the Address fails to mention that the production dates in several infrastructural areas like electricity, coal, steel, etc. are not satisfactory thereby causing constraints on the growth of the industries."
- 258. That at the *end* of the Motion, the following be *added*, namely:—
 - "but regret that the Address fails to mention about failure of Union Government to take steps in solving regional imbalances in the infrastructural facilities."
- 259. That at the *end* of the Motion, the following be *added*, namely:—

- "but regret that the Address fails to mention that the new economic policy of the Union Government would adversely affect the progress of Science and Technology in our country."
- 260. That at the *end* of the Motion, the following be *added*, namely:—
 - "but regret that the Address fails to mention about the failure of the Union Government to implement genuine radical land reforms."
- 261. That at the *end* of the Motion, the following be *added*, namely:—
 - "but regret that the Address fails to mention that the new policies have opened the doors for multinational penetration in the seeds policy and joint ventures in agroprocessing industry end this would harm the interests of the peasantry and the people in the country.
- 262. That at the *end* of the Motion, the following be *added*, namely:—
 - "but regret that the Address fails to mention that the army to army cooperation with USA would cause serious adverse repercussions on our foreign policy and endanger national security."
- 263. That at the *end* of the Motion, the following be *added*, namely: ____
 - "but regret that the Address fails to mention that the Union Government bad entered agreements with U.S. on military collaboration without taking people or parliament into confidence."
- 264. That at the *end* of the Motion, the following be *added* namely:—
 - "but regret that the Address fails to mention that the curtailment of powers vested with the Panchayat Raj institutions in Kerala amounts to an attack on the democratic rights of the people.*'

- [Shri Ramachandran Pillai]
- 265. That at the *end* of the Motion, the following be *added*, namely:—
 - "but regret that the Address falls to mention the vicious attacks and atrocities on Scheduled Castes, particularly the landless agricultural labour and the steps taken to redress their problems."
- 266. That at the *end* of the Motion, the following be *added*, namely:—
 - "but regret that the Address fails to mention the sufferings of the Tribal people who are subjected to the bondage of feudal exploitation by big contractors and landlord and also the rapacious capitalist exploitation and the steps Government intends to take to solve their problems."
- 267. That at the *end* of the Motion, the following be *added*, namely:—
 - "but regret that the Address fails to mention the unequal status of women and the double oppression they suffer in contemporary Indian society • and the steps Union Government to take to solve this serious problem."
- 268. That at the *end* of the Motion, the following be *added*, namely:—
 - "but regret that the Address falls to mention the increasing penetration of communal, casteist and profiteering forces in the education system."
- 269. That at the *end* of the Morion, the following be *added*, namely:—
 - "but regret that the Address fails to mention the State's responsi-sibility in providing education for all and to check the rampant privatisation and commercialisation of education."
- 270. That at the *end* of the Morion, the following be *added*, namely:—
 - "but regret that the Address 'fails to mention the necessity to carry

forward the struggle to defend secular values and scientific temper in the country."

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): Amendments Nos. 271 to 302. S/Shri Chaturanan Mishra, N E. Balaram, Gurudas Das Gupta, Dr Z. A. Ahmad. Not here. Amendments not moved.

Amendments Nos. 303 to 307. Shri Tindivanam G. Venkatraman. Not here. Amendments not moved.

Amendments Nos. 308 to 321. Shri Ananat Ram Jaiswal.

SHRI ANANT RAM JAISWAL (Uttar Pradesh): Sir, I move:

- 308. That at the *end* of the Motion, the following be *added*, namely:—
 - "but regret that the Address fails to mention the brutal massacre at Bara in Gaya district of Bihar on February 12. 1992."
- 309. That at the *end* of the Motion, the following be *added*, namely:—
 - "but regret that the Address faite to mention the need for containing Government expenditure'*.
- 310. That at the *end* of the Motion, the following be *added*, namely:—
 - "but regret that the Address fails to mention the need to fix a maximum limit of personal income and expenditure."
- 311. That at the *end* of the Motion, the following be *added*, namely:—
 - "but regret that the Address fails to mention the starvation deaths and the abject poverty among the handloom weavers of the country."
- 312. That at the *end* of the Motion, the following be *added*, namely:—
 - "but regret that the Address fails to mention the ever-increasing prices of cotton and staple yarn"

313. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that the Address fails to mention the starvation deaths in Kalahandi, Orissa."

314. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that the Address fails to mention the sky-rocketing prices of essential goods."

315. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that the Address fails to mention the need to bring all the primary schools at an uniform level."

316. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that the Address fails to mention the scheme proposed to be devised to conserve petroleum."

317. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that the Address fails to mention the need for eradication of corruption."

- 318. That at the *end* of the Motion, the following be *added*, namely:—
 - "but regret that the Address fails to mention the acceptance of commission by eminent leaders of the country in the Bofors gun deal."
- 319. That at the *end* of the Motion, the following be *added*, namely:—
 - "but regret that the Address fails to mention about the acceptance of conditionalities by the present Government under pressure from the World Bank and I.M.F. against national interests."
- 320. That at the *end* of the Motion, the following be *added*, namely: _____

"but regret that the Address fails

Presidents Address 350

to mention about the backwwd-ness of various regions in the country because of unbalanced development schemes."

- 321. That at the *end* of the Motion, the following be *added*, namely:—
 - "but regret that the Address fails to mention about the debt trap in which the country finds itself at present."

THE VICE -CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): Amendments Nos. 322 to 335. Shri Yashwant Sinha

SHRI YASHWANT SINHA: Sir, I move: 322. That at the *end* of the Motion

the following be added, namely:----

- "but regret that the Address does not mention about the failure of Government to hold free and fair elections in Punjab and thus reducing the elections to a mere farce."
 - 323. That at the *end* of the Morion, the following be *added*, namely:—
 - "but regret that the Address does not mention that the Government has failed to give a fillip to exports which in fact have recorded a decline and that the increase in the foreign exchange reserves is made up only of loans and other liabilities and does not reflect the strength of the economy."
- 324. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that the Address does not mention that expenditure on the plan during the current year has been slashed and development work is likely to suffer."

- 325. That at the *end* of the Motion, the following be *added*, namely:—
 - "but regret that the *Addrese dose* not mention the adverse impact

[Shri Yashwant Sinha]

on the banking sector of the acceptance of the Narasimham Committee recommendations."

- 326. That at the *end* of the Motion, the following be *added*, namely:—
 - "but regret that the Address dow not mention the fact that the prices of essential commodities have gone up by 28 percent during the last six months thus causing untold hardship to the common man."
- 327. That at the *end* of the Motion, the following be *added*, namely:—
 - "but regret that the Address does not mention the fact feat under the new economic policy of the Government planning has lot all meaning and the Planning Commission has become redundant."
- 328. That at the *end* of the Motion, the following be *added*, namely:—
 - "but regret that the Address does not mention about the failure of the Government to effectively tackle soil erosion and land degradation and to come out wife a long term land-use plan for the whole country."
- 329. That at the *end* of the Motion, the following be *added*, namely:—
 - "but regret that the Address does not mention about the failure of the Government to finalise a National Agricultural Policy."
- 330. That at the *end* of the Motion, the following be *added*, namely:—
 - "but regret that the Address does not mention any plans about creating employment opportunities on a massive scale both for the educated as well as uneducated unemployed."
- 331. That at the *end* of the Motion, fee following be *added*, namely:—
 - "but regret that the Address does not mention fee growing onesided military cooperation wife

the US which is likely to threaten fee security of fee nation."

- 332 That at fee end of the Motion, fee following be *added*, namely:—
 - "but regret feat fee Address does not mention fee failure of fee Government to honour its own commitment on the floor of Rajya Sabha feat establishment of full diplomatic relations with Israel shall have to pend fee outcome of the West Asia peace talks."
- 333. That at the *end* of the Motion, fee following be *added*, namely:—
 - "but regret feat the Address does not mention the manner in which the Government has seriously compromised its position on fee NPT during summit meeting of the Security Council and earlier during the visit of US Senator, Larry Pressler".
- 334. That at fee *end* of the Motion, fee following be *added*, namely:—
 - "but regret that the Address does not mention fee manner in which the sovereignty of fee nation and the dignity of Parliament have been severely compromised as a result of the surrender to IMF/World Rank including discussing budget proopeals with) them."
- 335. That at fee *end* of fee Motion, fee following be *added*, namely:—
 - "but regret feat fee Address fails not mention that the Government is not only bartering away to sovereignty but also undermining fee constitutional provisions relating to solcalism, individual equality, removal of regional disparities and class distinctions through its new economic policy."

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): Amendments Nos. 336 to 359. Shri Shabbir Ahmad Salaria, Not here. Amendments not moved. 353 Motion of Thanks on the

Amendments Nos. 360 to 369. Shri Shankar Dayal Singh. Not here. Amendments not moved.

SHRI DIGVIJAY SINGH: Sir, I move.

370. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that the Address fails to mention the failure of the Government to prevent the massacre at Bara in Bihar and the failure of successive Governments in Bihar to protect the lives and property of the weaker sections of society."

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): Amendmauts from No. 371 to 399 by Shrimati Sarala Maheshwari. Absent. Not moved.

Amendments from No. 400 to 419 by Prof. Saurin Bhattacharya. Absent. Not moved.

Amendments from No. 420 to 463 by Shri Satya Prakash Malaviya.

श्री सय प्रकाश मालवीय (उत्तर प्रदेश): महोदय, मैं प्रस्ताव करता हूं:--

420. प्रस्ताव के अन्त में निम्नलिखित जोड़ा जाये, अर्थातः :---

'किन्तु खेद है कि अभिभाषण में निर्वाचन विधि में व्यापक संशोधन लाने की सरकार की मंशा के संबंध में कोई उल्लेख नहीं किथा गया है।''

421. प्रस्ताव के ग्रन्त में सिम्नलिखित जोडा जाये, अर्थात:---

"किन्तु खेद है कि अभिभाषण में उत्तर प्रदेश के पिछड़ेपन को दूर करने के संबंध में कोई उल्लेख नहीं किया गया है।"

422. प्रस्ताव के झन्त में निम्नलिखित जोड़ा जाये, अर्थातुः---

ींकन्तु खेद है कि ग्रभिभाषण में उत्तराखंड की जनता में, उसकी गरीबी और पिछड़ेपन के कारण व्याप्त आकोष को समाप्त करने के संबंध में कोई उल्लेख नहीं किया गया है।"

423. प्रस्ताव के अन्त में निम्नलिखित जोडा जाये, अर्थातः---

"किन्तु खेद है कि अधिभाषण में किसानों के ग्रसंतोष को दूर करने और उन्हें उनकी उपज का लाभकारी मूल्य दिये जाने के संबंध में कोई उल्लेख नहीं किया गया है।"

424. प्रस्ताव के अन्त में निम्नलिखित जोड़ा जाये, अर्थातु:--

"किन्तु खेद है कि ग्रभिभाषण में उत्तर प्रदेश में मिर्जापुर और इलाहाबाद की मेजा-बारा तहसील में रहने वाले ग्रादिवासियों की दशा सुधारने के लिए उठाये जाने वाले कदमों का कोई उल्लेख नहीं किया गया है।

425. प्रस्ताव के अन्त में निम्नलिखित जोड़ा जाये, ग्रर्थात्:——

"किन्तु खेद है कि ग्रभिभाषण में देश में शिक्षित और अनपढ़ बेरोजगारी की बेरोजगारी दूर करने के संबंध में कोई उल्लेख नहीं किया गया है।"

426. प्रस्ताव के अन्त में निम्नलिखित जोड़ा जाणे, अर्थात्:--

"किन्त खेद है कि अभिभाषण में ब्रावास समस्या और घर-विहीन व्यक्तियें की समस्या का समाधान करने के संबंध में कोई उल्लेख नहीं किया गया है।"

427. प्रस्ताव के अन्त में निम्नलिखित जोड़ा जाये, अर्थात्:--

'किन्तु खेद है कि ग्रभिभाषण में देश के पिछड़े क्षेत्रों में विद्यमान स्थितियों में सुखार लाने के संबंध में कोई उल्लेख नहीं किया गया है।"

428 प्रस्ताव के अन्त में निम्नलिखित जोड़ा जाये, प्रर्थातु:--

"किन्त खेः है कि अभिभाषण में ब्रादण्यक वस्तुओं के मुल्यों को नियंत्रित [श्री सत्य प्रकाश मालवीय]

करने धौर बढ़ते हुए मूल्पों पर रोक लगाने के लिए उठाये जाने वाले कदमों के संबंध में कोई उल्लेख नहीं किया गया है।"

429. प्रस्ताव के अन्त में निभ्नलिखित जोड़ा जाये, अर्थातुः---

"किन्तु खेद है कि अभिभाषण में अनुसूचित जातियों और कमजोर वर्गों पर हो रहे वर्षर अत्याचारों को रोकने के लिए उठाये जाने वाले ठोस कदमों के संबंध में कोई उल्लेख नहीं किया गया है।"

430. प्रस्ताव के झन्त में निम्नलिखित जोड़ा जाये, ग्रायीत्:----

"किल्तु खेद है कि ग्रभिभाषण में सिर पर मैला ढोने की प्रथा को समाप्त करने की किसी योजना के संबंध में कोई उल्लेख नहीं किथा गया है।"

431. प्रस्ताव के म्रन्त में निम्नालिखित जोड़ा जाये, ग्रथति :---

"किन्तु खेद है कि अभिभाषण में किसानों को बिजली की अविध पूर्ति किये जाने के संबंध में कोई उल्लेख नहीं किया गया है।"

432. प्रस्ताव के अन्त में निम्नलिखित जोड़ा जाये, अर्थातु :---

"किस्तु खेद है कि अभिभाषण में राष्ट्रीयक्वत बैंकों के कार्यकरण में सुधार लाने के लिए उठाये जाने वाले कदमों के संबंध में कोई उल्लेख नहीं किया गया है।"

433. प्रस्ताव के म्रन्त में निम्नलिखित जोड़ा जाये, ग्रथति :---

"किस्तु खेद है कि अभिभाषण में मिलावट को रोकने के लिए उठाये जग्ने वाले ठोस कदमों के संबंध में कोई उल्लेख नहीं किशा गया है।"

434 प्रस्लाव के अन्त में निम्नलिखित जोड़ा आये, म्रर्थात्:--- "किन्तु खेद है कि अभिभाषण में साम्प्रदयिक प्रवृत्ति ध्यौर तनाव को रोकने के ठोस उपायों के संबंध में कोई उल्लेख नहीं किया गया है "।

435. प्रस्ताव के ग्रन्त में निम्नलिखित जोड़ा जाये, ग्रर्थात् :---

"किन्तु खेद है कि अभिभाषण में "काम के अधिकार" को संविधान में एक मौलिक अधिकार के रूप में सामिल किये जाने के संबंध में कोई उल्लेख नहीं किया गया है।"

436. प्रस्ताव के ब्रन्त में निम्नलिखित जोड़ा जाये, ग्रर्थातु:--

"किन्तु खेद है कि अभिभाषण में बेरोजगारी भत्ता देने के संबंध में कोई उल्लेख नहीं किक्षा गया है।"

437 प्रस्ताव के अन्त में निम्नलिखित जोड़ा जाये, म्रर्थात् :--

"किन्तु खेद है कि अभिभाषण में भूमि सुधारों के संबंध में कोई उल्लेख नहीं किया गया है ।"

438. प्रस्तःव के अन्त में निम्नलिखित जोड़ा जाये, अर्थात् :---

"किन्तु खेद है कि अभिभाषण में इत्ति श्रमिकों खौर भूमिहीन व्यक्तियों के जीवन में सुधार लक्ष्ते के लिए किसी भी योजना का कोई उल्लेख नहीं किया गया है।"

439 प्रस्ताव के अन्त में निम्नलिखिल जोड़ा जाये, श्रार्थात :--

"किन्तु खेद है कि अभिभाषण में किसी ऐसी योजना का उल्लेख नहीं किय: गया है जिससे यह सुनिश्चित किया जः सके कि सत्तारूढ दल अपने हितों के लियें दूरदर्शन और आकाशवाणी का दुरुपधोन नहीं करेगा।"

440 प्रस्ताव के अन्त में निम्नलिखित जोड़ा जाये, अर्थात् : --

'किन्तु खेद हैं तेक अभिभाषण _{में} गरीबी की रेखा से नीचे जीवन याप_न करने वाले व्यक्तियों की हालत में सुधार लाने के लिए किसी समय-बद्ध योजना के संबंब में कोई उल्लेख नहीं किया गया है।"

441. प्रस्ताव के ग्रन्त में निम्नलिखित जोडा जाये, ग्रर्थातु:----

''किन्तु खेद है कि अभिभाषण में बाढ़, ग्रतिवृष्टि ग्रौर सूखे के कारण प्रति-वर्ष होने वाले नुकसान को रोकने के लिए किन्हीं ठोस व समय-बद्ध योजनाओं का कोई उल्लेख नहीं किया गया है।"

, 442 प्रस्ताव के म्रन्त में निम्नलिखित जोड़ा जाये, मर्थात् :---

''किन्तु खेद है कि अभिभाषण में पंजाब समस्या का समाधान ढूंढने के लिए शांति बहाल करने और आतंकवाद को रोकने हेतु किन्हीं ठोस और समय-बद्ध योजनाओं का कोई उल्लेख नहीं किया गया है।''

443. प्रस्ताव के भ्रंत में निम्नलिखित जोड़ा जाये, अर्थातु :---

"किन्तु खेद है कि अभिभाषण में उत्तर प्रदेश में इलाहाबाद में बमरौली हवाई ग्रड्डे की स्थिति में सुधार करने और उसे आधुनिक बनाने की कोई योजना नहीं है।

444. प्रस्ताव के धंत में निम्नलिखित जोड़ा जाये, ग्रार्थात् :---

'किन्तु खेद है कि अभिभाषण में इलाहाबाद और भटनी के बीच, वर्तमान मीटर गेज रेल लाइन को बड़ी रेल लाइन में परिवर्तित करने के संबंध में कोई उल्लेख नहीं किया गया है।"

445. प्रस्ताव के श्रंत में निम्नलिखित जोड़ा जाये, ग्रर्थात् :---

''किन्तु खेद है कि भ्रभिभाषण में पेयजल के श्रभाव से प्रस्त क्षेत्रों में पीने के पानी के श्रभाव की समस्या को हल करने की ग्रावश्यकता के संबंध में कोई उल्लेख नहीं किया गया है ,'' 446. प्रस्ताब के ग्रंत में निम्नलिखित जोड़ा आये, ग्रर्थात् :---

'किन्सु खेद है कि ग्रभिभाषण में ग्रासीण जनता द्वारा रोजगार की तलाभ में शहरी क्षेत्रों की श्रोट पलायन किये जाने के संबंध में कोई उल्लेख नहीं किया गया है।''

447. प्रस्ताव के ग्रंत में निम्नलिखित जोड़ा जाये, ग्रर्थात्:---

''किन्तु खेद है कि ग्रभिभाषण में शहरों में गन्दी बस्तियों की निरन्तर वृद्धि पर रोक लगाने की ग्रावस्थकता के संबंध में कोई उल्लेख नहीं किया गया है।"

448. प्रस्ताव के ग्रंत में निम्नलिखित जोडा जाये, ग्राथील :---

''किन्तु खेद है कि ग्रभिभाषण में सार्वजनिक स्थानों पर ग्रश्लील, भद्दे श्रौर कामुक पोस्टरों के लगाये जामे पर रोक लगाने के सम्बन्ध में किसी योजना का उल्लेख नहीं किया गया है।''

449. प्रस्ताव के छंत में निम्नलिखित ओडा जाये, ग्रर्थातु :---

''किन्तु खेद है कि प्रभिभावण में सरकारी काम-काज में अंग्रेजी भाषा के इस्तेमाल पर, जो एक विदेशी भाषा है श्रीर उपनिवेशवाद का प्रतीक है, रोक लगाये जाने के संबंध में कोई उल्लेख नहीं किया गया है।"

450. प्रस्ताव के धंत में निम्नलिखित जोड़ा जाये, ग्रयांतु :---

'किन्तु खेद है कि अभिभाण में चीन द्वारा अनधिकृत रूप से कब्जे में लिए गये भारतीय भूभाग की वापसी के लिए किसी योजना अथवा 1962 के लोक समा संकल्प के कार्यान्वयन के सम्बन्ध में कोई उल्लेख नहीं किया गया है।"

451. प्रस्ताव के ग्रंत में निम्तलिखित जोड़ा जाये, ग्रर्थात्

''किन्तु खेद है कि अभिभाषण में दहेज प्रथा के उन्मुलन के लिए किसी [सत्य प्रकाश मालवीय] समय-बद्ध योजना के सम्बन्ध में कोई उल्लेख नहीं किया गया है।"

452. प्रस्ताव के ग्रंत में निम्नलिखित जोड़ा जाये, ग्रर्थातु :---

''किन्तु खेद है कि ग्रभिभाषण में रुग्ण उद्योगों में सुधार लाने सम्बन्धी किसी योजना के सम्बन्ध में कोई उल्लेख नहीं किया गया है।''

453. प्रस्ताव के श्रंत में निम्नलिखित जोड़ा जाये, ग्रर्थात् :---

''किन्तु खेद है कि ग्रभिभाषण में केन्द्रीय सरकार के सेवानिवृत्त पेंशन भोगियों की दशा में सुधारों लाने के सम्बन्ध में कोई उल्लेख नहीं किया गया है।''

454 प्रस्ताव के ग्रंत में निम्नलिखित जोड़ा जाये, ग्रर्थातु :---

''किन्तु खेद है कि ग्रभिभाषण में किसानों से ग्रधिगृहोत की गई भूमि के लिए उन्हें उपयुक्त मुग्रावजे का भुगतान करने हेतु किसी योजना का कोई उल्लेख नहीं किया गया है।"

455 प्रस्ताव के ग्रंत में निम्नलिखित जोड़ा जाये, अर्थात् :---

"किन्तु खेद है कि श्रभिभाषण में राज्यपालों की नियुक्ति की प्रक्रिया के संबंध में सरकार ग्रथवा ग्राम जनता की चिन्ता का कोई उल्लेख नहीं किया गया है।''

456. प्रस्ताव के ग्रंत में निम्नलिखित जोड़ा जाये, ग्रर्थात् :---

"किन्तु खेद है कि ग्रभिभाषण में सरकारी व्यय में ग्रपव्यय को रोकने की ग्रावश्र्यकता का कोई उल्लेख नहीं किया गया है।"

457. प्रस्ताव के अंत में निम्नलिखित जोड़ा जाये, अर्थात् :---

"किन्तु खेद है कि म्रभिभाषण में स्राम आदमी को कम लागत पर त्वरित न्याय दिलाने की ग्रावश्यकता का कोई उल्लेख नहीं किया गया है।''

458 प्रस्ताव के श्रंत में निम्नलिखित जोड़ा जाये, ग्रर्थात् :---

''किन्तु खेद है कि अभिभाषण में श्राय और व्यय की ग्रधिकतम सीमा निर्धारित किए जाने की श्रावश्यकता का कोई उल्लेख नहीं किया गया है।''

459. प्रस्ताव के ग्रंत में निम्नलिखित जोड़ा जाये, ग्रर्थात् :---

''किन्तु खेद है कि ग्रभिभाषण में राम-जन्म-भूमि-बाबरी मस्जिद विवाद को सुलझाने के लिए किसी योजना का कोई उल्लेख नहीं किया गया है।''

460. प्रस्ताव के ग्रंत में निम्नलिखित जोड़ा जाये, भ्रर्थातु :---

''किन्तु खेद है कि स्रभिभाषण में उच्च स्तरों पर भ्रष्टाचार को रोकने के लिए सरकारी संकल्प के स्रभाव तथा उसकी स्रक्षमता का कोई उल्लेख नहीं किया गया है।"

461. प्रस्ताव के ग्रंत में निम्नलिखित जोड़ा जाये, ग्रर्थात्:---

''किन्तु खेद है कि प्रभिभाषण में विदेशी ऋणों के निरन्तर बढ़ते हुए भार का कोई उल्लेख नहीं किया गया है ।''

462. प्रस्ताव के ग्रंत में निम्नलिखित जोडा जाये, ग्रथींत :---

"किन्तु खेद है कि ग्रभिभाषण में काले धन तथा विदेशों में भारतीयों दारा जमा किए गए धन का पता लगाने और दोषी व्यक्तियों को दण्डित करने में सरकार की विफलता का कोई उल्लेख नहीं किया गया है।"

463. प्रस्ताव के ग्रंत में निम्नलिखित जोड़ा जाये, ग्रर्थात् :—

''किन्तु खेद है कि ग्रभिभाषण में कृषि को उद्योग का दर्जा दिए जाने की मांग का कोई उल्लेख नहीं किया गया है।'' THEVICE-CHAIRMAN(SHRIBHASKARANNAJIMASQDKAR):Amendmentsfrom No. 464 to 473 by ShriMd. Salim.Absent.Not moved.

Amendments from No. 474 to 480 by Shri Debabrata Biswas. Absent. Not moved.

Amendments from No. 481 to 495 by Shri Ramdas Agarwal. Absent. Not moved.

Amendments from No. 496 to 525 by Shri Ram Awadhesh Singh. Absent. Not moved.

Amendments from No. 526 to 530 by Shri Ish Dutt Yadav.

SHRI ISH DUTT YADAV (Utter Prpdesh): Sir, I move:

526. That at the *end* of the Mbtion, the following be *added*, namely:—

- "but regret that the Address does not mention about the intention of the Government to implement the recommendations of the Mandal Commission for the uplift of Backward Classes."
- 527. That at the *end* of the Motion, the following be *added*, namely:—
 - "but regret that the Address does not mention about the deteriorating Law and Order situation and increasing terrorism in the State of Uttar Pradesh."
- 528. That at the *end* of the Motion, the following be *added*, namely:—
 - "but regret that the Address does not mention any programme to speedily solve the problem of unemployment and remove the growing dissatisfaction among the unemployed youth."
- 529. That at the *end* of the Motion, the following be *added*, namely:—
 - "but regret that the Address does not mention the strong steps to be taken by the Government to check and control the increasing prices of essential commodities."

530. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that the Address does not mention the clear intention of the Government to remove the regional imbalances in the country."

THE VICE-CHAIRMAN (SHRI BHAS-KAR ANNAJI MASODKAR): Amendments from No. 531 to 538 by Shri V. Gopalsamy.

SHRI V. GOPALSAMY: Sir, I move:

531. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that the Address fails to mention the recent revelation regarding payment of Commission in Bofors Gun deal, which appeared in DYDEN NHYTER, a Swedish Newspaper and steps to be taken to expose the real culprits in the Gun deal."

532. That at the *end* of the Motoin, the following be *added*, namely:—

"but regret that the Address fails to mention about the total surrender of India's Economic sovereignty at the feet of World Bank and IMF thereby opening the doors in India for the encroachment of Multinationals."

533. That at the end of the Motion, the following be *added*, namely:—

"but regret that the Address fails to mention about the implementation of the recommendations of the Mandal Commission to establish social Justice.

534. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that the Address fails to mention that the Christians belonging to the SC and ST communities will b_e given the same status and rights and privileges enjoyed by the SC and ST persons following Hindu religion."

[Shri V. Gopalsamy]

535. That at the end of the Motion, the following be *added*, namely:—

"but regret that the Address fails to mention about the significance of sanctioning and implementing Sethusamudram Canal Project."

536. That at the *end* of the Motion, the following toe *added*, namely:—

"but regret that the Address fails to mention that with a view to protect the unity and integrity of the country Nehru's assurance to Non-Hindi speaking people about the continuation of English will be incorporated in the Constitution."

537- That at the *end* of the Motion, the following be *added*, namely:—

"but regret that the Address fails to mention about the deletion of Article 356 of the Constitution to uphold the concept of federalism."

538. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that the Address fails to mention about Government's failure to safeguard the rights of citizens from the indiscriminate use of TADA for offences falling under the general and penal laws of the country and to direct the State Government not to use TADA in a vindictive way to harass their political adversaries and peoples' representatives and the need to review immediately ways like TADA."

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): Amendments from No. 539 to 546 by Dr. Nagen Saikia. Absent. Not moved.

Amendments from No. 547 to 556 by Shri Pasumpon Tha. Kiruttinan.

SHRI PASUMPON THA, KIRUTTINAN (Tamil Nadu): Sir, I move:

547. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that the Address fails to mention about Government's failure

Presidents Address 364

to safeguard the rights of Citizens from the indiscriminate use of TADA for offences falling under the general and Penal laws of the country and direct the State Governments not to; use TADA in a vindictive way to harass their political adversaries and people's representatives and the need to review immediately laws like TADA."

548. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that the Address does not mention about the failure of the Government to take timely steps to solve the Cauvery water dispute."

549. That of the *end* of the Motion, the following be *added*, namely:—

"but regret that the Address does not mention about Government's intention to implement the recommendations of Mandal Commission securing thereby the rights of the backward and most backward classes of the country and honouring its commitment in that regard."

. 550. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that the Address fails to mention about the devaluation of the Indian Rupee which has started causing economic imbalances throughout the country and spiralling of prices which terribly affect the common man."

551. That at the end of the Motion, the following be *added*, namely:—

"but regret that the Address fails to mention about the growing unemployment problem of the country."

552. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that the Address does not mention about the deviation of the Government from the non-alignment policy." 553- That at the *end* of the Motion, the following be *added*, namely:—

"but regret that the Address fails to mention about the hiks in prices of essential commodities causing untold hardships to the people of this country."

554. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that the Address does not mention about the restructuring of the Constitution of India on federal basis and giving of more autonomy to the States."

555. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that the Address fails to mention about the significance of sanctioning and implementing Sethu Samudram Canal Project."

556. That at the *end* of the Motion, the following be *added*, namely:—

"but regret that the Address fails to mention about the total surrender of India's economic sovereignty to the World Bank and IMF thereby opening the doors in India for the economic domination and encroachment by the multi-nationals."

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): Amendment No. 557 by Shri Mentay Padmanabham. Absent. Not moved.

Amendments from No. 558 to 567 by Shri Bhupinder Singh Miami. Absent. Not moved.

Now the amendments are moved. Whatever amendments are moved...

SHRI SANGH PRIYA GAUTAM: I

was although present in the House but when you called my name I went to take a glass of water. I may be allowed to move all my amendments.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): What is your request? i am not following

Presidents Address 366

SHRI SANGH PRIYA GAUTAM: I may be allowed to move all my amendments.

SHRI KAMAL MORARKA: He had gone to the Lobby for two minutes and he missed it,

SOME HON. MEMBERS: It cannot be done.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): Your name was called but you were not present. Anybody wants to say anything on this?

SHRI V. NARAYANASAMY (Pondicherry): It is not possible.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): Nothing is going to be lost.

SHRI V. NARAYANASAMY: No, Sir. We have to go by the rules.

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM): Sir, you call an amendment. If the hon. Member is present, he can move the amendment. If he is not present, you rule that the amendment is not moved-You cannot go back on time. (Interruptions).

SHRI MURASOLI MARAN (Tamil Nadu): Sir, heavens will not fall. (*Inter-ruptions*).

SHRI P. CHIDAMBARAM: Suppose tomorrow another Member comes and says, "I did not know that the amendments would be put at 3.30 p.m. I came at 5 O'clock. And I have come today, you allow him to move the amendments tomorrow?

SOME HON. MEMBERS: No. Not tomorrow.

SHRI MURASOLI MARAN:	Before
you close the subject, the hon.	Member
is coming. So, he may be	allowed.
(Interruptions).	

SHRI V. NARAYANASAMY: Sir, this will be opening the Pandora's box.

[Shri V. Narayanasamy:] Then two or three more Members will come and they will also insist on moving their amendments. (*Interruptions*).

SHRI R. K. DHAWAN: If somebody gives a notice that he wants to move a fresh amendment now, will you allow him?

SHRI V. NARAYANASAMY: Why should we violate the rules? (*Interruptions*). Sir, what is your ruling?

THE VICE-CHAIRMAN (SHRI BHASKAR ANNA JI MASODKAR): I am giving my ruling.

SHRI ASHIS SEN: It was not wilful absence. It was need-based absence. Need-based absence should be given consideration. (*Interruptions*).

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): ft does appear that the subject of moving amendments was not over when the hon. Member requested the Chair. I think he should have an opportunity to move the amendments- (Interruptions).

SHRI JAGESH DESAI(Maharashtra):Sir, you will also say that
a precedent. Otherwise, itit will not be
will open the
Pandora's box.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): The position appears to be, as I got ascertained, that it is in the discretion of the Chair if an explanation is given properly and the subject is not over. It does appear that the subject is not over.

SHRI V. NARAYANASAMY: It will be a precedent for others.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): It is not a precedent.

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PRO-GRAMME IMPLEMENTATION (SHRI H. R. BHARDWAJ): He can move all other! BJP Members' amendments also because he is now present. THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): Out of a group, anybody can move.

SHRI H. R. BHARDWAJ: If there is an hon. Member who has a sort of personal amendment and if he is not present for a short while, it is all right. But nobody is taking them seriously. None of the BJP Members is there. Will he move all the amendments for them? This is a bad precedent.

SHRI V. NARAYANASAMY; Sir, the amendment to be moved by him should stand in his name. The names of other Members should not be called.

THE, VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): Mr. S. P. Gautam, amendment Nos. 1 to 6, 62 to 74, 112 to 124 and 125 to 130 stand in your name as well as in the names of other Members. But you can move them because you are present. And I have permitted you as a special case. You can move all these amendments.

SHRI SANGH PRIYA GAUTAM: Sir T move:

- 1. That at the *end* of the Motion, the following be *added*, namely:—
 - "but regret that the Address does not mention about any effective action plan to solve the growing problem of unemployment amongst the youth of the country."
- 2. That at the *end* of the Motion, the following be *added*, namely:—
 - "but regret that the Address does not mention about the executive of an effective action plan on priority basis to remove the increasing imbalance in the development of different regions in the country."
- 3. That at the *end* of the Motion the following be *added*, namely:—
 - "but regret that the Address does not mention about any effective and farreaching measures proposed to

be taken to check the continuously rising trend in the prices or essential commodities and other consumer goods of use to the common man."

- 4. That at the end of the Motion, the following be *added*, namely:—
 - •'but regret that the Address does not mention about any integrated plan to check the growing Naxalite menace in several parts of the country, particularly in the States of Andhra Pradesh, Maharashtra, Bihar and Orissa."
- 5. That at the end of the Motion, the following be added, namely:—
 - "but regret that the Address fails to indicate any definite time frame to introduce legislation for comprehensive and consolidated election reforms."
- 6. That at the end of the Motion, the following be added, namely:—
 - '•but regret that the Address fails to indicate any policy on Jammu & Kashmir and to Put down the militancy and secessionism there."
- 62. That at the end of the Motion, the following be added, namely:—
 - "but regret that there is no mention in the Address about Government's plan to reduce the litigation expenses by initiating suitable action for setting up of benches of High Courts at different places in the States and likewise establishing benches of the apex Court of the country zone-wise."
- 63. That at the end of the Motion, the following be added, namely:—
 - "but regret that there is no mention in the Address about the steps Government have in mind to improve the Public Distribution . System."
- 64. That at the end of the Motion, the following be added, namely:—

- "but regret that there is no mention m the Address about the measures Government proposes to take to rejuvenate the fertilizer industry, especially when some units are facing closure."
- 65. That at the end of the Motion, the following be added, namely:—

"but regret that there is no mention in the Address about the steps to be taken for ending the burden of foreign debts."

- 66. That at the end of the Motion, the following be added, namely:—
 - "but regret that there is no mention in the Address about any plan to provide relief to the poor consumers of the country by bringing down prices of essential commodities."
- 67. That at the end of the Motion, the following be added, namely:—
 - "but regret that there is no mention in the Address as to when the existing education system will bo changed to make it an employment-oriented one."
- 68. That at the end of the Motion, the following be added, namely:—
 - "but regret that the address does not mention of a time bound programme for making special arrangements for the promotion of education in areas inhabited by people belonging to the backward classes and poorer sections of the society so that they come up to the standards of the people of other prosperous sections of the society in the country."
- 69. That at the end of the Motion, the following be added, namely:—
 - "but regret that there is no indication in the Address that Centre-State relations would be reviewed with a view to give more autonomy to the States."

70. That at the end of the Motion, the following be added, namely:—

"but regret that the Address does not mention about any programme for the prevention of child labour in the country."

- 71. That at the end of the Motion, the following be added, namely:—
 - "but regret that the Address does not mention about the steps to be taken in respect of public sector enterprises which are incurring losses, either to close them Or make them profitable units once again."
- 72. That at the end of the Motion, the following be added, namely:—
 - "but regret that there is no mention in the Address about the steps to be taken to improve the lot of landless: agricultural labourers."
- 73. That at the end of the Motion, the following be added, namely:—
 - "but regret that there is no mention in the Address about the steps to be taken to tone up the Administrative machinery, achieve utmost economy and curtail wasteful expenditure in the administration."
- 74. That at the end of the Motion, the following be added, namely:—

"but regret that there is no mention about setting up of a University or an Institution of national importance in the name of Dr. B., R. Ambedkar."

112. That at the end of the Motion, the following be added, namely:—

"but regret that the Address does not spell out concrete proposals for village upliftment."

113. That at the end of the Motion, the following be added, namely:—

"but regret that the Address does not mention about any plan to check the imigration of rural people to urban areas in the absence; of proper living conditions and also due to their poor economic conditions."

- 114. That at the end of the Motion, the following be added, namely:—
 - "but regret that the Address does not give any assurance to the landless agricultural labourers and Adiva-six that they would no longer be required ot migrate to other States in search of livelihood,"
- 115. That at the end of the Motion, the following be added, namely:—
 - "but regret that there is no mention in the Address as to how Government intends to put an end to the ongoing caste clashes in rural areas."
- 116. That at the end of the Motion, the following be added, namely:—
 - "but regret that there is no mention in the Address about schemes to link the villages and the towns with nearly national highways."
- 117. That at the end of the Motion, the' fpllowing be added, namely:—
 - "but regret that there is no mention in the Address for encouraging the establishment of more cottage industries in rural areas."
- 118. That at the end of the Motion, the following be added, namely:—

"but regret that there is no mention in the Address for improving the supply of drinking water in rural areas."

- 119. That at the end of the! Motion, the following be added, namely:—
 - "but regret that the Address does not mention about any scheme to apprise the poor and ordinary farmers, about the last researches in in fiald of agricurure"

120. That at the end of the Motion, the following be added, namely:—

"but regret that the Address fails to mention about Government's desire to bring forward crop insurance scheme for farmers."

- 121. That at the end of the Motion, the following be added, namely:—
 - "but regret that the Address does not spell out Government's intention to bring an end to large seale bungling in the public distribution system."
- 122. That at the end of the Motion, the following be added, namely:—
 - "but regret that the Address does not mention about starvation deaths in some parts of the country and Government's resolve to prevent these most unfortunate incidents, particularly in view of its claim of all round progress in the country."
- 123. That at the end of the Motion, the the following be added, namely:—
 - "but regret that there is no mention in the Address about Government's failure to build up public opinion against activities of secessionists and militants in some parts of the country."
- 124. That at the end of the Motion, the following be added, namely:—

"but regret that there is no mention in the Address about the failure of Government to inculcate a sense of oneness amongst people of the country."

- 125. That at the end of the Motion, the following be added, namely:—
 - "but regret that there is no mention in the Address to improve Centre-State relations with a view to give more autonomy to the States."
- 126. That at the end of the Motion, the following be added, namely:—
 - "but regret that there is no mention in the Address as to what action

Presidents Address 374

Government proposes to tackle the situation arising out of the losses being incurred year after year by some public sector undertakings."

127. That at the end of the Motion the! following be added, namely:—

"but regret that the Address does not mention about the steps to be initiated to check the high administrative expenditure."

128. That at the end of the Motion, the following be added, namely:—

"but regret that there is no mention in in the Address about any plan to improve the public transport system in the Union territory of Delhi."

- 129. That at the end of the Motion, the following be added, namely:—
 - "but regret that there is no mention in the Address about Government's intention to initiate electoral reforms by suitably amending the Representation of the People Act."
- 130. That at the end of the Motion, the following be added, namely:—
 - "but regret that there is no mention in the Address about Government's intention to identify chronic cyclone prone areas in the! country with a view to sanction special assistance to the affected States."

The questions were proposed.

THE VICE-CHAIRMAN (SHRI BHAS-KAR ANNAJI MASODKAR): Now, the Motion, along with the amendments moved, is before the House for consideration. And the speaker is Shri M. S. Gurupa-daswamy.

SHRI M. S. GURUPADASWAMY (Uttar Pradesh): Mr. Vice-Chairman, Sir, there is a very old popular Spanish story. Once an illiterate Spanish farmer wanted to go to a destination and he went to the railway station to catch the train for that destination. He saw a train standing there Thinking that train would tale him to that destination, he entered the train. The train started and it obtained accelerated speed as it went on. But the train was really going in the opposite direction in high speed. The farmer thought it is wonderful that the train is running very fast and will be reaching the destination. After some time, he landed himself in the opposite destination. Shri Narasimha Rao's Government is creating an illusion in the mind of many people that he is taking the nation to a forward destination; he is taking the economy to a forward destination. On the contrary, he is taking the nation backwards and he is reversing the gear, perhaps, and he is creating a false feeling in the mind of many people that the nation will be safe with him since the piloting or steering of the nation is in his hands and people should trust him. That is the situation today. The Government of India is reversing the whole process of socio-economic transformation and he is setting the clock back, if I may say so. The mover of the Resolution pleaded that the Opposition should support him and should support the President's address. I could have supported him. I could have supported the President's address and I can still support the President's address if it can be done ... if the President's Address is recast, recast in such a manner to defend, protect and save our national honour, national sovereignty and I do not say economic independence. that the Government is suffering from mala fide intention. No; the Government is in the predicament of the Spanish farmed, the story just now I narrated. They are unconsciously ignorant, they are giving up all the legacies, the values and the achievements of the past. Though those are still they are worth not very great, preserving. The economic policy of this country which is being announced, the trade policy, the exchange policy, the fiscal policy, which have been announced, is a joint exercise of the Government of India, the World Bank and the International Monetary Fund. From that point of view I say it is hybrid. There is no use in saying that these policies have been framed by the Government itself. If you go through

j all the conditionalities and prescriptions. 25 prescriptions and directions given by the World Bank.—which I don't want to narrate—they have been done before by my colleagues-, the House will realise ; that the Government of India has become a supplicant, a puppet, unfortunately in the hands of international agencies and the multinationals. We know what happened to countries which have taken such help in the past. The expectations, the dreams and! Ithe hopes created at the time of taking such assistance and help from these institutions and the landed multinationals those countries. particularly Latin American countries, in great trouble. We have to draw a lesson from them.

Sir, I expected the Address to be lucid, clear and far-sighted, but it has tamed out to be a non-descript document, a lack-lustre document. A narration of events no doubt. It is a catalogue of various things, just a catalgoue. The President's Address has got to be luminous, transparent and inspiring. The President's address is a unique document. Orice in every year the President addresses the sovereign Parliament. It is a unique occasion and that occasion has got to be utilised by the President or by this Government to tell the country the state of affairs-the crisis, if there is any. I searched the address to find out whether there is any reference to the crisis in the address: whether the address has identified the crisis which we are facing. What is the crisis? What is the nature of the crisis? What is the dimension of the crisis? What are the consequences flowing out of this crisis? What are the remedies, I tried to find out these things and the answers. I was totally das&pptointed. Nothing) is (there except a catalogue of events-a dull and draib narration at the most.

What is the crisis? Let me identify in my own humble way. What is the crisis we are facing? Without understanding this crisis and the genesis of this crisis, we cannot find effective remedies. And what is this crisis? The crisis is multi-dimensional, multi-faceted. Can I call it a political crisis? Yes, it

377 Motion of Thanks on the

is a political crisis. Shall 1 say it is an economic crisis? Yes, it is an eco nomic crisis. Shall I say it is a moral crisis? Yes, it is a moral crisis. Shall I say it is a crisis of the administration? Yes. Is it a crisis of the Government? Yes. Is it a crisis of political parties? Yes. And is it a crisis of the whole society or the nation? Yes. It is a total crisis and you cannot deal with this crisis with the 25 commandments issued by the World Bank. These 25 commandments will not lead you to paradise; it will lead you to hell. That is what I want to submit.

Sir, there is growing polarisation in our society-polarisation based on caste, based on religion, based on language, based on region, based on sects, based on States. People are talking of the nation less and less and talking more and more of region, language, religion, caste, creed and so on. This is a social crisis. How do you deal with this crisis? I expected the President's address to, at least, focus on the crisis—the nature of the crisis. It was not done. It was missing. The mover of the Resolution referred to our boycott of the President's address. It was not an easy decision to take. We have run Government in the past-some of us here. It pained us to take such a decision. Why did we take that decision to boycott the President's address? It is a solemn occasion. Why did we do it? What was the What was the imperative? compulsion? When the whole nation's honour, self-respect and sovereignty were being compromised, when there was a sell-out of the nation, our honour to international agencies, when Parliament is not taken into confidence, the minimum that we expect as Members of Parliament is that we should We be taken into confidence. have 4-00 P M. the right to information, to assist important decisions. We may not decide, but we must have the opportunity of being consulted before a decision is taken by the Government. Such an opportunity was denied to us. 'I (thought Mn\ Narasimha 'Rap being an experienced person, good in handling parliamentay affairs, would consult all

of us and would wait or call a special session. He never did it. Today Parliament has been reduced to a rubber stamp. That is why, we thought when the sovereignty of Parliament, the para-mountcy of Parliament, the right of Parliament, is being bypassed and abridgedmay be deliberately or may not be deliberately---we should not compromise on this. Sir, there is a biblical saying: If salt loses its savour, where is it to be salted? If the sovereignty, the dignity and the right of Parliament is denied, denigraled, where do you turn to? That is the question which was before our mind. And that is the reason for the boycott. With great pain and sorrow we did that. We have got the greatest respect for Rashtrapatiji. I have the (highest regard for my friend, Mr. Narasimha Rao. But we all owe a duty to the nation. And our nation is more important than all of us. When a unique institution like Parliament is being treated with scant courtesy, we thought We should register our protest. When the Ministry w?.s wittingly or unwittingly, making our country a hand-maid of international agencies, we thought we should protest. That is what we have done. Sir. the President has, of course, narrated many events. I start with Punjab?. What is happening in Punjab? Elections were held there. We are not against elections. But we thought, when elections were held all the political parties would participate. That was our expectation- Mainly those parties who command the majority support in the State would participate; otherwise, the election has no meaning. It would be a farce of an election. That is what has happened. A sort of election has been held. In what way has it been held? There were stories, stories, and stories circulated everyday and the voter was perplexed, confused and

THE VICE-CHAIRMAN (SHRI BHASKAR ANNIAJI MASODKAR): Mr. Gurupadaswamy, one minute. There is one matter which I must record. There were two requests, one by Prof. Saurin Bhattacharya and the second, by Mr. Salim, with regard to amendments 400 to 419 and amendments 464 to

[Shri Bhaskar Annaji Masodkar] 473 to he permitted to be moved. I have checked up; it cannot be done because the discussion has already started. So my ruling is, both these requests cannot be granted. Mr. Gurupadaswamy, please go on. Sir, the voter in Punjab was pressed on one side by the gun of the militants and on the other by the gun of the militants and on the other by the gun of the security forces. And be had to vote. What was the turnout? You call it 30 per cent. It was 25 per cent or 21 per cent or near about. I am not criticising. But this is not the way of holding elections. We had elections in Kashmir also. Let us learn a lesson. You may win. I am not quarrelling on that point. After all, in a democratic country you may win or we may win. I am not quarrelling. But I am pointing out the mistake, the blunder that you are committing, and the short-sightedness. In Punjab what I see is a political travesty. Perhaps by holding elections you have created a new poignant situation, a vicious situation. People in Punjab will have a feeling in 'their: hearts that they could not vote due to various compulsions,, whatever they are. And even now the militancy and violence Is continuing. It is unfortunate. I am not blaming anybody. Elections have not brought down violence. Extraordinary powers under the law are being used, TADA and others are being used even today. I thought when the elections were held, there would be an end to these extraordinary powers under the law, law and order would be restored, peace would be restored. It is not there. Punjab has got to be approached polhfcally. Even now T say, use the present Government by all means - I do not know whether the present Government enjoys the confidence of those people, of the people of Punjab; whether it has got credibility, legitimacy, I do not know; but if you can use it, then use it. But let there be a solution to Punjab. The issues are clear. Rajiv-Longowal Accord is there. Make it as a basis and invite the Government of Haryana as well to a round-table conference. Sort out these problems. Mr. Narasimha Rao is credi-

ted to have said the time is running out and, therefore, they had to go to the World Bank. May I say the same thing in respect of Punjab? The time is running out, for God's sake please find a solution to Punjab and consult the leaders of the Opposition. All of us here have got one mind, that the problem of Punjab has got to be solved amicably through negotiations and not through the bullet. This has to be done. There is nothing in the Address. It does not throw any light at all on this problem. It is a crucial problem. Likewise, Kashmir; what do you find in the Address, except a bald statement? Pakistan is trying to internationalise the issue4rying to put the Kashmir issue on the international agenda, doing everything to destabilise the Kashmir valley and the people of Kashmir are alienated. The administration is inefficient and corrupt. There is no development in Kashmir. For the last so many years you have seen how the Governments in Kashmir have run. To my information, there were ten Ministries in the past. All these ten Ministries, I say without any exception, did not command the full confidence of the people in Kashmir because they were all puppet Government working at the behest of the Centre. In future, the Government of India has to make up its mind to change its approach, strategy in Kashmir. Security forces alone cannot solve the problems of militancy or cross-border infiltration. We .have to talk to Pakistan in the language they understand. We have been talking about the Shimla Agreement Let Mr. Narasimha Rao take initiative and invite his counterpart for negotiation on the basis of the Shimla Agreement. Let there be a settlement of Kashmir by negotiation. Negotiation should not be held out of fear and we " should not fear negotiation. I plead with the Government that this running sore of Kashmir should be effectively dealt with, should be solved quickly and Pakistan has got to be told that while we want to be good neighbour friendly to Pakistan, we do not tolerate the interference of Pakistan or the interference by the militants supported by Pakistan in Kashmir affairs. Negotiation is the We should have it. You only way.

381 Motion of Thanks on the

tell Pakistan that the resolutions of the United Nations is a bygone resolution. So many developments have taken place and so many events have taken place since then. Even the resolution on Israel, Zionism, has been changed by the United Nations. Therefore, the resolution passed by the United Nations long back under different circumstances cannot be considered as sacred and they should know it. We should give a warning even to the friendly countries in the West that we do not tolerate interference in Kashmir affairs by anybody. This message has got to go. Our diplomacy has got to be very effective and strengthened. Then, the question of Assam.

SHRI MADAN BHATIA (Nominated): I would like to know one thing. The hon. Member is the leader of the janata Dal So, Whatever comes from him is of vital importance. The hon. Member has said that the hon. Prime Minister of India should not shy away from negotiations on the question of Kashmir with his counterpart in Pakistan. I would like the hon. Member to clarify. Does he mean that he should hold negotiations to tell the Pakistan Prime Minister that so far as the status of Kashmir is concerned it is not negotiable and interference will not be tolerated? Or does he mean to suggest that these negotiations will cover the question of the future status of Kashmir. This is veryimnariant. (Interruptions). That is not a matter of debate. He is a leader of Janata Dal, a very important national party, and he rr.ust clarify their stand. (Interruptions)

SHRI M. S. GURUPADASWAMY: I value his intervention, Sir. I said during my speech that Pakistan should not interfere in Kashmir. I also said that the Resolution passed by the United Nations long back is a bygone Resolution; it has lost its meaning now in the new situation. I also said that the Simla Agreement should be the basis on which talks should be conducted. I think I am very clear on that. So. it is not a question of doubting my candour. On this I am very clear. When I am saying that India should not be bartered away, should not be surrendered, it includes Kashmir also. This is the tenor of my speech.

Sir, the President also referred to Assam. Assam is another area where militancy, violence and terrorism are indulged in on a large seale by ULFA. The entire north-eastern area still is vulnerable. I would like the Government to solve this problem effectively. One reason why the ULFA activities increased was that they were able to tell the people that Assam was being ill-treated or not treated well at the hands of the Centre. I was dealing with Assam, let me tell you. They had a feeling wrongly that they received a stepmotherly treatment at the hands of the Central Government. When I was in Government, Sir, I did my utmost to give a lot of assistance because I know that this psychology was built up, rightly or wrongly, over a period of years. This psychology has got to be removed from the minds of the Assamese. a psychology which encouraged a feeling that without more autonomy, without opposition to the Government of India, justice will not be done to Assam. That feeling is created. During our time. Sir, we did so much: even earlier, when Rajiv Gandh; was the Prime Minister, there was an Accord. And we followed it up. And I gave nearly Rs. 8,000 crores worth of projects to Assam thinking that it would convince them that the Central Government is always helpful to them, more helpful to them. And I also assured them when the delegations came to me that there will be employment of Assamese in all the oil sectors provided they fulfil technical qualifications at par with others, and that they would be preferred. All this was done. Even today, I think, they are continuing with It, But the psychology of this kind has go. to be removed.

Sir now there has been a talk of negotiation with the ULFA activists. I am told there are two wings now. One wing does not want to co-operate; another wing wants to co-operate, they want to [Shri M. S. Gurupadaswamy] negotiate. But the progress of negotiations is very slow. I thought the President's Address would cast some light on this as to what progress has been made so far in Assam on this issue. Besides the ULFA, the Bodos are there; others are also there. There has got to be a package; if not a package, at least their grievances, their demands have got to be met. This is the problem. So, in the President's Address there is nothing to suggest how we are tackling the problem.

Sir, I said, the crisis is multi-dimensional. In that I stated that each region, each State is developing a sub-regional consciousness or sub-national consciousness. They are making a lot of claims and demands over the Centre. It is a very live question. It has been there for long, built up for decades. Centre-State relations is a live issue, an important issue. Even the problem of Assam and Punjab can be solved by dealing with this issue of Centre-State relations. Sarkaria Commission Report was submitted long back. I am told that some subcommittees have been constituted to study various aspects of the Sarkaria Commission Report. But solutions are wanted, remedies are wanted. There has got to be response to the States' demands. Today, there is no alternative, no escape, let me tell you, than to recast our federalism. I am not saying that there should be a radical departure from the Constitution which we have. But with minor adjustments, with little changes, minimum amendments in the Constitution itself, there can be a harmonious relationship established between the Centre and the States. Otherwise, this conflict will continue. The issue of unity of the country itself is involved. The fabric of the society will be destroyed. Therefore, I say that priority has got to be given to recast Centre-State relations on a rational, logical basis. And more decentralisation is necessary. In this context, may I say that decentralisation of Power has got to be taken to the grassroots? It should not stop at State capitals. Village panchayats, local panchayats have got to be established. There has got to be self-reliant participatory democracy.

grass-root participatory democracy emerging, and that will be the bullwark for keeping society in tact. But that has not been done. Priority has not been given during all these four decades. I am sorry to say that the country has been brought to this mess because of misdirection of resources on the one side and misplacement of priorities on the other. These are the two things. It is high time when you have got to look into these things. But that is not being done. Shri Manmohan Singh says our God is World Bank and therefore we go to the World Bank..

SHRI V. NARAYANASAMY: Don't put words into his mouth.

SHRI SANTOSH BAGRODIA (Rajasthan): It is a misunderstanding.

SHRI M. S. GURUPADASWAMY: Let us not think that the World Bank and the international agencies or the multinationals will solve our problems. But you go to the World Bank. We talk of structural reforms, macro economic stabilisation. I am also a student of economics. I want to understand this. What is the structural reform that one can think of unless there is a structural reform at the grass-root level? Begin with the beginning. Reform cannot come from above. Reform cannot come merely through monetary approach or fiscal approach. There are people living in the villages. Poverty is there; unemployment is there; illiteracy is there; population growth is there. As I said, for the last 40 years, the country has been suffering from misplaced priorities. We could have turned the whole society, the whole nation into a modern vibrant strong nation if we had tackled population problem, education problem, unemployment problem and poverty problem. These are the four overriding problems. But never it was done. Even today it is not being done. And we talk of economic stabilisation, structural transformation. Structural transformation should begin in the rural areas, from the grassroot level. But you are confining all your philosophy to the portals of the

Sir, one of the biggest blunders that this Government has committed is deva luation. We have seen devaluation of the past, the 1966 devaluation.....

AN HON. MEMBER: One hour taken.

SHRI M. S. GURUPADASWAMY: I think I have taken less than that. Anyway, it is for the Chair. May I continue?

THE VICE-CHAIRMAN (SHRI BHAS-KAR ANNA JI MASODKAR): I think you will have to continue tommorrow because I am told special mentions were already announced to be taken up at 4.30. So we take up special mentions.

SPECIAL MENTIONS

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): Shri Gurudas Das Gupta, not here. Shrimati Bijoya Chakravarty not here. Shri Kamal Morarka.

Need to increase oil production in the country

SHRI KAMAL MORARKA (Rajasthan): Mr. Vice-Chairman, Sir through you, I wish to draw the attention of the Government to the declining oil production in the country,

SHRI V. NARAYANASAMY (Pondicherry): Oil production?

SHRI KAMAL MORARKA: Sir, in the last seven-eight months, we have heard about the macro-economic adjustments the Government wants to make. In the Budget also, which has come recently, there has been a lot of focus on the balance of payments position and the foreign exchange reserves, The figures for the last four years show that on one item alone, namely, oil, crude oil, as well 8 R.S.-13

as other petroleum products, we have been spending a lot of foreign exchange. The oil bills has gone uP from Rs. 4,000 crores in 1988-89, to Rs. 6,000 crores, Rs. 11,000 crores, and now Rs. 12,000 crores, in 1991-92. From 1988-89 to 1991-92, it has gone up three times, it is now Rs. 12,000 crores. The trade Balance, the adverse trade balance, on the other hand, has been Rs. 8,000 crores. It has now reached-Rs. 10,000 crores, which means that whereas, over the last four years, excluding oil, there used to be a trade imbalance of Rs. 4,000 crores, today, excluding oil, there is no trade imbalance. Our entire Imde imbalance today is due to oil

Sir, oil is one item which can make or mar the future of the coinury. This is so, whichever Finance Ministers may come and whatever strnc Tiral adjustments they may make. When the Budget comes, the immediate discussion is on some tax. Somebody gets some tax relief. Some excise duties are increased. Some customs duties are increased. On the basis of that, newspapers write that it is a good Budget or a bad Budget.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): I would request hon. Members to remain rilent.

SHRI KAMAL MORARKA; In the Ion?; run, the only thing that can bring stability to the country's economy is self-sufficiency in the energy sector, apart from the food sector. In the case of food, in the seventies, because of the Green Revolution, fortunately, because of the policies of late Mrs. Gandhi, we are in a position today where we do not have to import foodgrains. I do not want to digress on the subject. I hope this policy will continue. I hope this policy will be continued, even if it means continuation of fertiliser subsidy, etc. But on the energy sector, I am very clear that the Government must take it up on a warfooting.

Already three rounds of bids have been | completed, to involve international companies in oil drilling and exploration Of